Clauses 2 to 12 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAGHUNATHA REDDY: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

13.08 hrs.

MOTION RE. SUSPENSION OF PROVISO TO RULE 66 IN RELATION TO BEEDI WORKERS WELFARE CESS BILL AND BEEDI WORKERS WELFARE FUND BILL.

MR. DEPUTY-SPEAKER: Motion to suspend proviso to Rule 66.

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to move:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Beedi Workers Welfare Cess Bill, 1976 and the Beedi Workers Welfare Fund Bill, 1976."

MR. DEPUTY-SPEAKER: Can you explain why do you want the proviso to this rule to be suspended?

SHRI RAGHUNATHA REDDY: Both these Bills would constitute a common subject. Therefore, when the hon. Members speak, one cannot make a speech separating these two Bills. That is why it would be useful if both the Bills are taken up together.

MR. DEPUTY-SPEAKER: That is no good excuse at all. I will help you. When one Bill is dependent on another, unless the first Bill is passed and assented to by the President, the second Bill cannot be taken up. Now, you want both the Bills to be taken up together. That is why you want the suspension of the rule. I half suspected that you did not know the reason. That is why I wanted you to explain why you want this rule to be suspended.

The question is:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Beedi Workers Welfare Cess Bill, 1976 and the Beedi Workers Welfare Fund Bill, 1976".

The motion was adopted.

13.10 hrs.

BEEDI WORKERS WELFARE CESS BILL AND BEEDI WORKERS WELFARE FUND BILL

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir, I beg to move:*

"That the Bill to provide for the levy and collection, by way of cess, a duty of excise on tobacco issued for the manufacture of beedi, be taken into consideration."; and

"That the Bill to provide for the financing of measures to promote the welfare of persons engaged in beedi establishments, be taken into consideration."

The conditions of work prevailing in the beedi industry had been criticised by the Royal Commission on Labour

*Moved with the recommendation of the President.

(Shri Raghunatha Reddy.)

(1931) and the Labour Investigation Committee (1944). The Royal Commission on Labour had, *inter alia*, observed:

> "The making of the beedi (the indigenous cigarette) is an industry widely spread over the country. It is partly carried on in the home, but mainly in workshops in the bigger cities and towns. Every type of building is used (but small workshops preponderate and it is here that the graver problems mainly arise. Many of these places are small airless boxes, often without any windows, where the workers are crowded so thickly on the ground that there is barely room to squeeze between them. Others are dark semi-basements with damp mud floors unsuitable for manufacturing processes, particularly in an industry where workers sit or squat on the floor throughout the working day Sanitary conveniences and adequate arrangements for removal of refuses are generally absent."

The Labour Investigation Committee (Rege Committee, 1944) also has observed more or less on similar lines

The studies made by the Committee on Labour Welfare and the observations of the National Commission on Labour, five years ago, indicate that there have been no significant changes in the conditions of work, and the living conditions of the workers engaged in this industry. The labour enactments like the Factories Act, 1948, failed to improve the lot of the majority of workers; the Minimum Wages Act was not being effectively enforced and the employer was progressively finding ways and means to evade or bypass the provisions of the Act Realising the inadequacy of the existing Acts, Government had brought into being the Beedi and Cigar Workers (Conditions of Employment) Act, 1966 which, *inter alia*, does prescribe some measures to improve the working conditions of the workers employed in beedi factories, such as, cleanliness, ventilation, first-aid, canteens, etc. The Act also prescribes working hours and weekly holidays.

When the Act was enforced, it was not welcomed by the employers who field writ petitions on one ground or the other challenging the validity of the Act. The constitutional validity of the Act has been upheld recently but the Act has a limited coverage, in as much as it seeks to give protection to the beedi and cigar workers in industrial premises only. In so far as the field of labour welfare is concerned, the Act does not provide for medical, educational, recreational facilities, etc, which in the case of other sweated industries like coal, iron ore, mica, dolomite and limestone, are being financed through the welfare funds especially constituted for workers in these industries The rationale for the constitution of a similar fund for workers (and their families) engaged in beedi making industry, needs no further emphasis.

In order to provide welfare measures for the persons employed in the Beedi Establishments, it is proposed to establish a Welfare Fund For this purpose, it is proposed to levy, as a cess, a duty of excise on so much of the tobacco as is issued to any person from a warehouse for any purpose in connection with the manufacture of beedi The rate of duty of excise will be at such rate not exceeding one rupee per kilogram on such tobacco as the Central Government, may, from time to time, fix. The duty of excise to be levied shall be in addition to any cess or duty leviable on tobacco under any other law for the time being in force.

The duty of excise levied on the tobacco under the provisions of the Beedi Workers Welfare Cess Bill, 1976 after deducting the cost of collection will be credited to the proposed Beedi Workers Welfare Fund.

The Fund is intended to supplement and not to supplant the efforts of the employers or the State Governments to ameliorate the living conditions of the Workers engaged in the beedi establishments and their dependents. The Beedi industry is mainly concen-

trated in the States of Andhra Pradesh, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal. It provides for employment to a very large number of unorganised labour, most of whom belong to Scheduled Castes and Scheduled Tribes and other backward Communities. It has been found that their living and working conditions are not at all satisfactory. According to the latest available figures there are about ten lakh workers engaged in the beedi industry and among these only 26,000 workers were engaged in factories registered under the Factories Act, 1948.

The intention in creating a Welfare Fund for the beedi workers is to provide them and their dependents, benefits similar to those now provided to the workers of coal, mica, iron ore and limestone and dolomite mines and their dependents. According to the cost estimates which have been worked out, the provisions of such facilities would necessitate the imposition for the present of a cess of 25p. per kilogram of tobacco used in the manufacture of beedies. The duty levied at this rate is expected to yield about Rs. 1.82 crores per annum. The proceeds thus collected will be credited to the Consolidated Fund of India and thereafter transferred to a Fund to be called the Beedi Workers Welfare Fund. The average welfare expenditure per head would come to Rs. 20/- per annum. Though this figure is very meagre, it may be possible to help the provision of basic amenities; more so when they are organised on a community basis.

The fund will be administered in consultation with tripartite Advisory Committees which, to begin with, will be set up in each of the principal beedi manufacturing States. Besides the employers and workers, it is our intention to associate State Governments also in the functioning of the Committees. If necessary, there may be an Advisory Committee for two more of the beedi manufacturing States. The Central Government may also set up a tripartite Central Advisory Committee to coordinate the activities of the State Advisory Committees and to ensure their effective functioning. I am confident that cooperation will be coming from the State Governments concerned by way of free technical advice and help in the construction of the buildings for the proposed organisation, as in the case of similar sister organisations in coal, mica, iron ore and limestone and dolomite mines. This will help to reduce our administrative expenditure.

As the Fund will be centrally administered it will be possible as in the case of the coal, mica, iron ore and limestone and dolomite mines to set up certain centralised facilities like medical aid, hospitals, dispenaries, water supply schemes, housing colonies etc., and prescribed uniform standards for other welfare measures like the Multipurpose Institutes to provide for the workers engaged in the manufacture of beedi and their dependents suitable recreational and cultural facilities.

I do not think there is anything else in the two Bills which require specified comments. As the House will see, the matter is urgent and I am keen that the two Bills are put on the Statute Book as early as possible. I will be extremely grateful to the Hon. Members if they take into consideration the various provisions of the Bill and approve the Bills.

MR. DEPUTY-SPEAKER: Motions moved:

"That the Bill to provide for the levy and collection, by way of cess, a duty of excise on tobacco issued for the manufacture of beedi, be taken into consideration."

"That the Bill to provide for the financing of measures to promote the welfare of persons engaged in beedi

[Mr. Deputy-Speaker]

establishments, be taken into consideration."

SHRI A. K. GOPALAN (Palghat): This is a Bill for the welfare of the beedi workers. So, I certainly welcome the Bill. I am moving some amendments also; perhaps, you have forgotten, Mr. Deputy-Speaker; there are some amendments....

MR. DEPUTY-SPEAKER: These amendments will come only when the Clauses are taken up for consideration. There is no amendment for the 'consideration' motion.

SHRI A. K. GOPALAN: As far as the welfare fund for the beedi workers is concerned, nobody will object to it; everybody will welcome it. But I have to ask the hon. Minister as to what happened to the Beedi and Cigar Workers (Conditions of Employment) Act, 1966. This was enacted by the Parliament in 1966, but it has not so far been implemented. There are more welfare measures for the beedi workers in that Act than under this legislation. I will give you the details. A non-official Bill was brought by me in Parliament in 1965, and when that was being discussed, the then Labour Minister told me that Government would bring a comprehensive Bill. It was brought in 1966; though it did not contain all the measures that I had proposed in my non-official Bill, it was a Bill giving at least some relief as far as the beedi workers were concerned. Ten years have passed, but that Act has not yet been implemented in any of the States. People will have no belief in legislations then. Now, they have come with a Bill saying that they are constituting a welfare fund for beedi workers. First, you implement the legislation passed in 1966 where minimum wages were fixed, where maternity and other benefits were there, as far as the beedi workers were concerned—for both men and women. Many women are also engaged in the beedi industry. I want to know from the Minister—perhaps, he was not here in 1966—as to what has happened to this Act. Will he enquire whether any State has implemented that Act? People will laugh at this Bill which he has brought now, because they will say that the 1966 Act is already there but has not been implemented, now the 1976 Bill has come, so many other Bills also will come, but nothing will be implemented. They will have no belief in the Assembly or Parliament....

MR. DEPUTY-SPEAKER: Are these Bills—the one you referred to and this Bill—identical?

SHRI A. K. GOPALAN: The 1966 Bill was more comprehensive dealing with the beedi workers, their conditions of employment and so on. I asked for that in the Reference Library but I could not get a copy of that. There, the minimum wages were fixed up; the other conditions were also there. Now, what I want to point out is this. You have now come with a Bill for the welfare of beedi workers. The Bill that was brought in 1966 was called Beedi and Cigar Workers (Conditions of Employment) Bill. At that time 'beedi and cigar' were there, but now 'cigar' has been forgotten. In that 1966 Bill, the minimum wages were fixed and some other benefits were also given to the workers. This Bill also is a welfare measure; they are creating a welfare fund and they have said that such and such a thing will be done for the welfare of the beedi workers. If it is for the welfare of the beedi workers, then implement first the 1966 legislation, ask the State Governments to implement that. That at least was 'beedi and cigar'. Now 'cigar' is omitted. My point is this: beedi and cigar go together. Those who smoke will say that Beedi and Cigars are like brothers and sisters, but here cigar has been forgotten. I want only to remind the Minister that if the cess to be levied is really intended for the welfare of the workers, is there any clause

in this Bill whereby a penalty will be imposed on those who do not give the cess. While talking about the minimum wages, the Minister said yesterday that there must be organization and there must be struggle, but where there is organization and struggle, I want to remind him what happens and he knows that. Whenever they fight for minimum wages, not the minimum wages are given, but they will be put inside the jail. It is not that there is no organisation or there is no struggle.

I move my amendment that cigar must be added.

MR. DEPUTY-SPEAKER: You have your amendment when we take up clause by clause consideration.

SHRI A. K. GOPALAN: My next question is, what is the guarantee that this Bill will be implemented and what will the Central Government do if it is not implemented by the States. Secondly, what about the old Bill, where more amenities were given to the Beedi workers. Please tell us, in how many States it has been implemented. It ha not been implemented in any of the States. In Kerala, there is a Government sponsored cooperative society, where minimum wage is given, but not the other amenities. The Bill was passed ten years ago for giving certain amenities and improving the conditions of the Beedi workers but that has not been implemented. Now comes another Welfare Cess Bill for the Beedi workers and we are asked to support it. We will certainly support it. Not only did we support the earlier Bill, we brought a non-official Bill bringing it to the notice of the Government that ten lakhs of Beedi workers, as the Minister himself knows, were poorly paid and that they should be given some relief. Though the Bill was passed, yet it was not implemented. Even the minimum wages fixed then must be revised now. The minimum wages fixed then do not correspond to the living standard today. Even that minimum wages and other conditions concerning the Beedi workers, lady workers and others have not been implemented. I have pointed that out many times in the Parliament.

While supporting this Bill, what I have to say is, that there is no use passing a legislation which will not be implemented. There will be no respect for the Assembly or the Parliament in case a legislation is passed and then thrown in the waste paper basket without making any attempt to see that it is implemented. The State Governments must be told that the owners of the Beedi factories must be punished if they fail to comply with the requirements of the Bill. What happens is that if the workers ask for minimum wages, they are beaten and put to the jail, but as far as the owner is concerned, he is not proceeded against. He does not obey the law He can go on merrily with it and you can do nothing about it. But, if the worker fights for the implementation of this Act, then it is not implemented. There are so many instances I want to show. Only the other day, two months back, in Kerala, when the Bidi workers took out a peaceful demonstration to press that this must be implemented about their wages, they were lathi-charged.

So, the question is: while welcoming this Bill, I want to remind the Minister that this law also should not be thrown into the waste-paper basket and he must first see that the other Act which gives more benefits to the workers is implemented and action is taken to implement it and also see that as far as this Bill is concerned, everybody pays the cess without fail. A register should be opened. It is there in my amendment and I will talk about it when it is taken up. That must be done and it must be seen that at least this cess and the welfare fund go to

[Shri A. K. Gopalan]

the benefit of the worker. That is what I have to say. Saying this, I welcome this Bill.

श्री राम सिंह भाई (इंदौर) : उपाध्यक्ष महोदय, मैं इस बिल का हृदय से समर्थन करना चाहता हूं और कुछ सुझाव भी देना चाहता हूं ।

पहली बात तो यह है कि इस बिल पर अमल के बारे में यह कहा गया है कि इसे भिन्न-भिन्न क्षेत्रों में भिन्न-भिन्न तिथियों को लागू किया जायेगा यह गलत है । सारे प्रान्तों में इसको एक साथ लागू करना चाहिये, नहीं तो इसका परिणाम बहुत खराब होगा । जहां भी आप उप-कर लगायेंगे, वहां से कारखाने वाले, भागकर दूसरे प्रदेश में चले जायेंगे, जहां पर कि यह बिल लागू नहीं होगा, और वहां पर वह अपना बीड़ी का काम-धन्धा शुरू कर देंगे । क्योंकि ये कारखाने जेबी होते हैं ।

मेरे प्रदेश में बीड़ी वर्कर कम-से-कम 4 लाख से कम नहीं हैं । आपने सारे देश में जो 10 लाख के आंकड़े बताये हैं, यह तो लाख गिनती के आधार पर हैं, लेकिन यह बहुत कम हैं । यह काम घर घर बहुत ज्यादा होता है । महिलाऐं पत्ता, तम्बाकू और डोरा घर पर ले जाती हैं और वह घरों पर काम करती हैं । उनके पति भी दिन में चाहे कहीं काम करते हों लेकिन अपने काम से छूटने के बाद वे भी घरों पर यह काम करते है । मैं समझता हूं कि 20 लाख श्रमिकों से कम यह काम नहीं करते हैं । जहां जिसको देखो वह स्कीम इंजन बना हुआ है, मुंह में बीड़ी लगाये धुंआं उड़ाते हुए । आपके ये आंकड़े सही नहीं हैं क्योंकि आधे से ज्यादा वह काम घरों पर होता है ।

मैं यह निवेदन करना चाहता हूं कि जहां पर भी आपने उप-कर लगाया वे लोग वहां से काम बन्द कर के अपनी पोटली लेकर, जो दागा जी जैसे लोग हैं कुछ साथ में नहीं रखते हैं, सीधे दूसरे प्रदेश में घुस जाते हैं । जैसे मदारी डुबडुगी बजाकर अपना काम शुरू कर देता है, उसी तरह से वे लोग भी अपना कारोबार शुरू कर देते हैं ।

सारे गुजरात से बीड़ी बनाने वाले कारखानेदार, कोई छोटा भाई कोई खोटा भाई कोई मोटा भाई, कोई ओछा भाई, कोई कचरा भाई, सब मेरे प्रदेश में आकर बैठे हुए हैं, क्योंकि वहां कोई कानून नहीं था । मैं निवेदन करना चाहता हूं कि इससे आपका कुछ बिगड़ने वाला नहीं है, बल्कि अधिक मिलने वाला ही है, आप एक साथ सारे भारत में से लागू कीजिये ।

दूसरी बात यह है कि आपने 1966 में बीड़ी सिगार वर्कर्स एक्ट बनाया, लेकिन उस एक्ट का अभी तक सभी प्रदेशों ने पालन नहीं किया है । मुझे अच्छी तरह से यह ज्ञात है कि माननीय मंत्री जी ने इस सम्बन्ध में बहुत मेहनत की है, उनके लिये प्रदेशों के श्रम मंत्रियों की बैठक भी बुलाई है, उनसे बारबार कहा भी है, उनके प्रयत्नों की मैं तारीफ करता हूं । लेकिन जिस तरह प्रदेश के कलेक्टर लोग मंत्रियों की बात नहीं मानते हैं, शायद उसी तरह प्रदेश के मंत्री केन्द्र की बात नहीं मानते होंगे ? क्या कारण है कि मंत्री महोदय के इतने प्रयत्न और आग्रह के बावजूद, श्रमिकों के प्रति उन की इतनी सहानुभूति होने के बावजूद उस पर अमल नहीं हो रहा है । "उल्टा चोर कोतवाल को डांटे" वाली बात हो रही है ।

बीड़ी सिगार वर्कर्ज एक्ट, 1966 में बना था उसमें भी फैक्टरीज एक्ट की बातों को रखा गया है । बीड़ी सिगार वर्कर्ज के काम को भी फैक्टरी के समान माना गया है । उस में कारखाने की व्यवस्था की गई है और यह बनाया गया है कि वहां हवा, स्वच्छता पीने के पानी, शौचालय, और कैन्टीन आदि का इन्तजाम होना चाहिए ।

वे कारखाने गुजरात से दूसरे प्रदेशों में आये और उन को शहरों के नजदीक डाला गया। जब एक्ट लागू हुआ, तो वे कारखाने शहरों के पास से भाग कर देहातों में चले गये ताकि वहां पर यह कानून लागू न हो सके। मालिक लोग वर्कर्ज को तम्बाकू पत्ते और डोरा देते हैं। उन्हें ऐसी व्यवस्था करने की क्या आवश्यकता। उस एक्ट में यह भी कहा गया, है कि रिजेक्ट बीडी कितनी मानी जायेगी यह बात दोनों पक्ष बैठ कर शासन की सहायता से तय करेंगे। साधारणतः दोनों पक्षों में यह तय हुआ है कि वर्कर्ज जो बीडी बना कर लायेंगे, उस में से रिजेक्ट बीडी 5 परसेंट से ज्यादा नहीं मानी जा सकती है। लेकिन मंत्री महोदय के पास बार-बार यह शिकायत आई है कि 20 परसेंट से कम बीडी रिजेक्ट नहीं की जाती है। बीडी बनाने का काम पीस-रेट पर होता है अर्थात एक हजार बीडी का इतना पैसा कम देते हैं। उस में से 20 परसेंट रिजेक्ट करने का अर्थ यह है कि उन लोगों का 20 परसेंट वेतन तो ऐसे ही कम हो गया। तो फिर आपका पेमेंट आफ वेजेज कानून कहां गया?

इस प्रकार श्री टाटा के साथी बात तोल और माल में मारते हैं। माननीय सदस्य यहां तो बड़ी बड़ी बातें करते हैं लेकिन वह अपने साथियों को क्या नहीं समझाते हैं? वह यहां मेरे साथी हैं। अगर मैं कोई खराब काम करता हूं, तो वह मुझे समझा कर मना कर सकते हैं और अगर वह कोई खराब काम करते हैं तो मैं उन्हें कहता हूं कि वह ऐसा न करें। कम से कम वह अपने साथियों को समझायें तो सही कि उन्हें ऐसा शोषण नहीं करना चाहिए।

पहले उपकर एक किलो पर 25 पैसे लगता था, लेकिन अब उस को एक रुपया प्रति किलो आप करने जा रहे हैं। इस तरह 1,82 लाख रुपये साल में एकत्रित किये जायेंगे। ये तो सरकार के आंकड़े हैं। लेकिन सरकार बीडी का काम करने वालों की संख्या दस लाख कहती है और हम मानते हैं कि उन की संख्या बीस लाख है, क्योंकि आधा काम घरों में होता है। इस हिसाब से यह राशि 4 करोड़ रुपये की होगी। इस बिल में यह बात क्यों डाली गई है कि वैलफेयर के लिए इकट्ठी की गई राशि में से पानी का इन्तजाम होगा, स्वच्छता का इन्तजाम होगा। कहने का मतलब यह है कि आसमान से गिरे और खजूर पर उलझ गए। वह तो पहले ही कुछ नहीं पड़ा। तो यह गलत है। कानून के अनुसार जो बीडी मालिकों से कराना हो, वह उन से कराइए और शहरों के अन्दर, देहातों के अन्दर जो ये कारखाने हैं ये ऐसे नहीं हैं जो जंगलों या पहाड़ों में हों जैसे खदानें होती हैं। इसलिये जो गांव के बच्चों के लिए गांव के रहने वालों के लिए जो दवा दारू का इन्तजाम होगा वह उन के लिए भी होगा। गांव के बच्चों के लिए जो पढ़ाई का इन्तजाम होगा वह इसलिए भी होगा क्या कि वे गांवों में ही रहते हैं या शहरों में भी रहते हैं। इनके ऊपर ई० एस० आई० लागू क्यों नहीं करते हैं। जब इस बीडी उद्योग को आप फैक्ट्री जैसा मानते हैं कारखाने जैसा मानते हैं तो इस के ऊपर जो आप की ई० एस० आई० की योजना है वह लागू होनी चाहिए। जहां दस वर्कर काम करते हैं वहां आप इस को लागू करते हैं प्रेस के ऊपर लागू करते हैं छपाई के ऊपर लागू करते हैं तो ई० एस० आई० के अन्दर उन को भी कवर करना चाहिए और ई० एस० आई० के अन्दर उन को कवर करेंगे तो उन को और भी बेनिफिट मिलेगा।

वेलफेयर की रकम आप इकट्ठी करिए। इस को और ज्यादा बढ़ाइए। एक रुपये के बजाए दो रुपए प्रति किलो कीजिए। बीडी पीने वालों को थोड़ी तकलीफ होगी क्योंकि बनिए तो उन से वसूल कर ही लेंगे। वे बड़े

[श्री राम सिंह भाई]

चतुर होते हैं । लेकिन आपकी जो यह राशि इकट्ठी होनी है इस में जो बीडी वर्कर्स हैं उन के रहने के लिए मकान बनाइए । सब से बडी परेशानी देहात और शहरों के अन्दर रहने की है। तो वह उन के रहने के मकान हों और इस प्रकार के हों कि बीडी का काम जो करता है और इस योजना के अन्तर्गत आता है वह उस मकान में रहे, आप उसके ऊपर कुछ किराया रख दीजिए, लेकिन जब वह रिटायर हो तो वह मकान उस की मालिकी का हो जाना चाहिए । यह अगर आप करते है तो आप की सारे देश में तारीफ होनी । लेकिन आप ने तो यह ठहराया कि वह वेलफेयर की रकम आयगी हम करें या न करें, अगर सेठ जी करते होंगे तो उन कारखाने वालों को दे देंगे । यह गलत बात है ।

मेरा यह कहना है कि सरकार का इरादा बहुत अच्छा है, कल्याणकारी इरादा है, इस में कोई शक नही है । लेकिन इस हाथ ले उस हाथ दे वाली बात नही होनी चाहिए । आप की योजना होनी चाहिए । आप उसके लिए स्टाफ रखिए । हमे कोई एतराज नही है । डागा जी ने गलत बात कही कि स्टाफ वाले खा जाते है । अगर स्टाफ वाले खा जाते है तो आप संसद में चुन कर किस लिए आते है ? आप का क्या कोई फर्ज नही है । हमारे यहां अगर कोई ऐसा करे तो हम तो उस का गला दबा दे..... (व्यवधान)..... पार्लियामेंट हमारे बारे में तय करेगी कि हम ने अच्छा किया या बुरा किया । तो बनियों के प्रति इतनी सहानुभूति आप को क्यों है ? स्टाफ रखा जायगा तो इतने लोगों को एम्प्लायमेंट मिलेगा । हमारे इतने पढ़े लिखे लोग है, उन को काम मिलेगा । हमारा काम केवल उत्पादन का ही नहीं है, एम्प्लायमेंट का भी है । हमारा काम केवल उत्पादन बढ़ाना ही नहीं है । उत्पादन बढ़ाओ, रोजगार बढ़ाओ और लिविंग स्टैंडर्ड बढ़ाओ । मेरा निवेदन है कि जो बिल लाया गया है यह बहुत अच्छा है । मंत्री महोदय बहुत परिश्रम कर रहे हैं । लेकिन उन को दण्डीमार लोग ठग रहे हैं, उन से वे सावधान रहें और इस का पूरा पालन करें ।

श्री इसहाक सम्भली (अमरोहा) : उपाध्यक्ष महोदय, बीडी वालों को राहत देने के लिए जो बिल पेश किया गया है उस के लिए लेबर मिनिस्टर साहब को मैं मुबारकबाद देता हूं । लेकिन मैं यह कहने के लिए मजबूर हूं जैसा कि मुझसे पहले बोलने वालों ने कहा कि दस साल पहले जो बिल आया था उस में यह वादा किया था कि एक काम्प्रीहेंसिव बिल लाया जायगा, वह अभी तक नही आया, इस बीच में जब जब रघुनाथ रेड्डी साहब लेबर मिनिस्टर रहे तो आर्गेनाइजेशन के नुमाइन्दों को लेकर हम उनसे मिलते रहे और हम को यही जबाब दिया गया कि बीडी वर्कर्स के बारे में एक काम्प्रीहेंसिव बिल लाने का इरादा है । जिस से कि उनकी परेशानियां दूर हों । बार बार लेबर मिनिस्टर के साथ हमने बात की । लेकिन दुख की बात है कि दस साल गुजर जाने के बाद भी वह काम्प्रीहेंसिव बिल नही आया । बहरहाल जितना भी आया है और जो चीज भी आई है वह अच्छी है । मगर जो तरीके उसमें अख्तियार किए गए है मै नहीं समझ सकता कि उससे यह बिल कैसे कामयाब किया जा सकता है । सन् 1966 का जो बीड़ी ऐंड सिगार वर्कर्स ऐक्ट है उसमें एक बहुत बड़ी खामी यहा से यह रख दी गई है कि उसका इम्प्लीमेंटेशन स्टेट्स के हाथ मे रहेगा । स्टेट्स के हाथ में इम्प्लीमेंटेशन क्यो दे दिया गया ? अगर हिन्दुस्तान की ज्यादातर स्टेट्स में बीड़ी बनती है तो क्यों न सेन्टर से ही उसका इम्प्लीमेन्टेशन किया जाए। जिस तरह से

प्राविडेन्ट फंड का एक सेन्ट्रल ऐक्ट बना है उसी तरह से बीड़ी ऐक्ट में भी स्टेट्स पर उसका इम्प्लीमेन्टेशन न छोड़ करके यहीं सेन्टर से क्यों नही किया गया ? ऐसा न होने से नतीजा यह हुआ है कि ज्यादातर स्टट्स ने उसका इम्प्लीमेन्टेशन नही किया है। यू० पी० में उसका इम्प्लीमेंटेशन किया गया लेकिन कितनी बार बीडी वर्कर्स के जेल जाने के बाद वह हो पाया। मेरी कास्टीटुएन्सी, अमरोहा मे बीडी वर्कर्स का एक बडा सेन्टर है, वहा के वर्कर्स ने कितनी बार जद्दो जहद की जेल गए और उसके बाद कही इम्प्लीमेटेशन किया गया। उसमें भी हुआ यह कि स्टट मिनिस्ट्री ने डिस्ट्रिक्ट मैजिस्ट्रेट के अख्तियार में दे दिया है। जैसी कि कहावत है आसमान से गिरे, खजूर म अटके। अब डिस्ट्रिक्ट मैजिस्ट्रेट की मर्जी पर है, वह चाहे तो अपने जिले के सेन्टर म लागू करे और न चाहे तो न लागू करे।

आप तो जानते ही हैं कि बीडी लाबी कोई मजबूत नही है। क्यो नही मध्य प्रदेश में इसका इम्प्लीमेन्टेशन हुआ ? नाम लेने से क्या फायदा है, आप जानते ही है भाई परमानन्द पटेल, जो वहा पर चीफ मिनिस्ट्री के उम्मीदवार थे वह वहां के सबसे बडे बीडी फैक्ट्री ओनर थे ? इतनी मजबूत लाबी का इन्सान होते हुए क्या वह वहा पर उसका इम्प्लीमेटेशन होने देगा ? नतीजा यह हुआ कि यू० पी० में इम्प्लीमेन्टेशन हुआ लेकिन मध्य प्रदेश में आज तक नही हुआ ।

इसके साथ साथ देश में वेलफेयर फंड बहुत जरूरी है लेकिन वेलफेयर फंड नम्बर दो की चीज है, पहली चीज है उनके काम की सर्टेन्टी और उनका एम्प्लायमेन्ट । भाई रामसिंह ने सिर्फ इशारा किया लेकिन मैं खुलकर कहना चाहता हूं बीडी वर्कर्स की वेजेज स्टेट वाई स्टेट कुछ भी मुकर्रर की जाए । होता क्या है कि यू० पी० मे बीडी ऐंड सिगार एक्ट लागू किया गया , मजदूरी मुकर्रर की गई लेकिन मध्य प्रदेश में लागू नही हुआ । वहा पर आज गरीबी ज्यादा है । और जैसा कि आपने कहा बीडी इडस्ट्री एक शिफ्टिंग इडस्ट्री है, कितने ही यू० पी० के बीडी मालिको ने अपना काम मध्य प्रदेश मे शिफ्ट कर दिया। मध्य प्रदेश मे कुछ लाग जेल गए, कुछ लोगो ने आन्दोलन किया । जद्दो जहद की तो एक तीसरी और भी गरीब स्टेट साथ मे मिली हुई उडीसा है वहा पर मध्य प्रदेश का काम शिफ्ट हो गया। नतीजा यह हुआ कि वह ऐक्ट जिसके जरिए वर्कर्स को राहत मिलनी चाहिए थी उसके बजाए वह वर्कर्स के अनएम्प्लायमेन्ट का एक सबब बन गया। मै चाहूगा मिनिस्टर साहब इस चीज के बारे म गार करे। अगर काम ही नही रहेगा, एम्प्लायमेंट ही नही रहेगा तो फिर आप किस चीज का वेलफेयर करेंगे ? अगर यह इडस्ट्री ही दूसरी जगह शिफ्ट हो जाएगी तो आप किस चीज का वेलफेयर करेगे । पेज 2 पर आप देखें बीडी वर्कर्स वेलफेयर फण्ड–इसमे वेलफेयर मे क्या चीजें शामिल की गई है–आप को ताज्जुब होगा–

"The provision and improvement of water supplies and facilities for washing".

मैं इस वक्त यू० पी० के बारे में जिम्मेदारी से कह सकता हूं – जहां जहां

[श्री इसहाक सम्भली]

प्राम्बेज खुलती है, जहां पांच आदमी बठ कर इस काम को करते हैं, वहा कारखानेदार इतनी मदद करता है कि पीने का पानी रख देते हैं। लेकिन अब क्या होगा, वह अपनी जेब से पीने का पानी भी क्यों प्रोवाइड करेगा यह काम भी वेलफेयर फण्ड से होगा।

श्री मूल चन्द डागा (पाली) : अब वे कूलर प्रोवाइड करेंगे।

श्री इसहाक सम्भली : डागा साहब, बनिये जो कूलर प्रोवाइड करते है हम जानते है। इसमे कहा गया हैं कि एजूकेशनल फैसिलिटीज प्रोवाइड की जाएगी। मैं इस बात को मान लेता, अगर इसमें नाइट स्कूल या एडल्ट एजूकेशन के लिए कहा गया होता। एजूकेशनल फैसिलिटिज प्रोवाइड करना म्यूनिसिपल कमेटीज या डिस्ट्रिक्ट बोर्डस का काम हैं, क्या इस फण्ड से डिस्ट्रिक्ट बोड या म्युनिसिपल्टी की मदद की जाएगी, कौन सी एजूकेशनल फैसिलिटी आप प्रोवाइड करेंगे, इसको साफ कर देना चाहिए था, इसको नान-सेन्स क्यो बना रखा है।

डिप्टी स्पीकर साहब, मैं एक खास बात की तरफ मिनिस्टर साहब की तवज्जह दिलाना चाहता हूं। यू० पी० और बिहार के बारे मे तो मैं जिम्मेवारी के साथ कह सकता हूं, दूसरी स्टेट्स के बारे में मेरी इतनी स्टडी नही है – हमारे बीड़ी वर्कर्स 50 फीसदी से ज्यादा, बल्कि 75 फीसदी टी० बी० से सफर कर रहे हैं। क्योंकि उनको शिफायत ही गन्दी जगह पर बैठाया जाता है, तम्बाकू का गर्दा हर वक्त उन के जिस्म में पहुंचता रहता है – चाहे अमरोहा हो, कन्नौज हो, इलाहाबाद हो या कोई और जगह हो। ज्यादातर यह काम लेडीज या लडकियां करती हैं। जैसा भाई रामसिंह ने कहा बीडी बनाने के काम में बारीक अंगुलियों की जरूरत पडती है, जितनी बारीक अंगुलियां होंगी, उतनी बढियां बीडी बनेगी, इस लिए यह काम ज्यादातर औरतों के हाथ में हैं, और वे ही टी० बी० के मर्ज में ज्यादा मुबतला हैं, जिसका असर उनके बच्चों पर पडता है, भाई बहनों पर पडता हैं, जो भी उस घर में रहते हैं सब पर पडता है। हम पहले भी आपसे रिक्वेस्ट करते रहे हैं, टी० बी० के लिए इस बिल में जरूर प्रावीजन करना चाहिए था, आप कहते कि जहां बीडी सेटर्स हैं, वहा पर जो अस्पताल हैं उन में हम टी० बी० वार्ड खोलेंगे। लेकिन आप ने तो इसको जैनरल छोड दिया है। जैनरल होने की वजह से ऐसा भी हो सकता है कि कुछ चीजें इस फण्ड से लाकर वहां रख देगें कुछ खाने पीने की सब्सिडाइज रेट्स पर चीज मुहिया कर देगे और कह देगे कि ये हैल्थ बनाने वाली चीजे है। लेकिन इससे मक्सद पूरा नही होगा।

इसलिए मेरी आप से दरखास्त है इस वेलफेयर के काम मे जो ऐसी चीजे दी गई हैं, जो स्टेट सरकार की जिम्मेदारी है, लोकल बाडीज की जिम्मेवारी है या जो ट्रैडीशनल कारखानेदार अब तक करते आए हैं, मेहरबानी करके उनको इनमे से निकालिए, वरना इसका फायदा मजदूरा को नही होगा, इतना तो उसे पहले ही मिल रहा था, इसमें आप क्या करेगे।

सबसे पहली चीज उसड एम्पलायमेंट की सर्टेन्टी होनी चाहिए, उसको पक्की

एम्पलायमेन्ट दीजिए, वेलफेयर तो नम्बर दो पर आता है। मैं वेलफेयर को पूरी तरह से सपोर्ट करता हूं, मेरे कहने का यह मतलब नहीं है कि वेलफेयर जरूरी नहीं है, वह निहायत जरूरी है, लेकिन जो हमारा पिछला तजुर्बा है—आप उसपर गौर कीजिए—यह शिफ्टिंग इण्डस्ट्री है। पिछली दफा आप का कानून सब सूबों ने अपने यहां लागू नहीं किया जिस की वजह से यह इण्डस्ट्री एक सूबे से दूसरे सूबे में शिफ्ट होती चली गई। मेरे यहां एक सेन्टर में, जैसा रामसिंह भाई ने कहा बीडी का इस्तेमाल तो बढ़ा, लेकिन मेरे यहां उसका बनना कुछ कम हुआ और दूसरी जगह शिफ्ट होने लगी वैसे पहुंचती तो खुशी होती। लेकिन एक मजदूर का गला काट कर के और दूसरे की गरीबी से फायदा उठा कर के फैक्ट्री ओनर ने वहां उस को पहुंचाया। तो इसी तरह प्रदेश है कि यह वेलफेयर फंड अगर एक स्टेट में हुआ और दूसरी में नहीं हुआ तो नतीजा यह होगा कि उस स्टेट की बीड़ी महंगी होगी और दूसरी जगह वह इंडस्ट्री शिफ्ट होगी जिससे अनऐमपलायमेंट फैलेगा। इसलिए मेहरबानी करके इन चीजों पर तवज्जह दें।

इन ओबजरवेशन्स के साथ में इस बिल को सपोर्ट करता हूं।

[श्री इस्हाक सम्भली (उत्तर प्रदेश):

اسحاق سنبھلی (اتر پردیش): صاحب کو میں مبارکباد دیتا ہوں۔ لیکن میں یہ کہنے کے لئے مجبور ہوں جیسا کہ مجھ سے پہلے بولنے والوں نے کہا کہ دس سال پہلے جو بل آیا تھا اسمیں یہ وعدہ کیا تھا کہ ایک کامپری ہینسو بل لایا جائیگا، وہ ابھی تک نہیں آیا۔ اس بیچ میں جب جب ویلفیئر منسٹر رہے تو آرگنائزیشن کے نمائندوں کو لیکر ہم ان سے ملتے رہے اور ہم کو یہی جواب دیا گیا کہ بیڑی ورکرز کے بارے میں ایک کامپری ہینسو بل لانے کا ارادہ ہے جس میں کہ ان کی پریشانیاں دور ہوں۔ بار بار لیبر منسٹر کے ساتھ ہم نے بات کی۔ لیکن دکھ کی بات ہے کہ دس سال گزر جانے کے بعد بھی وہ کامپری ہینسو بل نہیں آیا۔ بہرحال جتنا بھی آیا ہے اور جو چیز بھی آئی ہے وہ اچھی ہے۔ مگر جو طریقے اس میں اختیار کئے گئے ہیں میں نہیں سمجھ سکتا کہ اس سے یہ بل کیسے کامیاب کیا جا سکتا ہے۔ سنہ 1966 کا جو بیڑی اینڈ سگار ورکرز ایکٹ ہے اسمیں ایک بہت بڑی خامی یہاں سے یہ رکھ دی گئی ہے کہ اس کا امپلی مینٹیشن سٹیٹس کے ہاتھ میں رہیگا۔ سٹیٹس کے ہاتھ میں امپلی مینٹیشن کیوں دیا

[شری اسحاق سمبھلی]

پردیش میں آ سکا امپلی مینٹیشن ہوا ؟ نام لینے سے کیا فائدہ ہے، آپ جانتے ہی ہیں بھائی پرسانند پٹیل، جو وہاں پر چیف منسٹری کے امیدوار تھے وہ وہاں کے سب سے بڑے بیڑی فیکٹری اونر تھے - اتنی مضبوط لابی کا انسان ہوتے ہوئے کیا وہ وہاں پر اس کا امپلیمنٹیشن ہونے دیتا ؟ نتیجہ یہ ہوا کہ یو - پی میں امپلیمنٹیشن ہوا لیکن مدھیہ پردیش میں آج تک نہیں ہوا -

اسکے ساتھ ساتھ دیش میں ویلفیئر فنڈ بہت ضروری ہے - لیکن ویلفیئر فنڈ نمبر دو کی چیز ہے، نمبر ایک چیز ہے انکے کام کی سریٹنلٹی اور انکا ایمپلائمنٹ - بھائی رام سنگھ نے صرف اشارہ کیا لیکن میں لکھکر کہنا چاہتا ہوں، بیڑی ورکرز کی ویجز سٹیٹ وائز سٹیٹ کچھ بھی مقرر کی جائیں، ہوتا کیا ہے کہ یو - پی میں بیڑی ایلڈ سگار ایکٹ لاگو کیا گیا، مزدوری مقرر کی گئی لیکن مدھیہ پردیش میں لاگو نہیں ہوا - وہاں پر آج غریبی زیادہ ہے - اور جیسا کہ آپ نے کہا بیڑی انڈسٹری ایک شٹلنگ انڈسٹری ہے، کتنے ہی یو - پی کے بیڑی مالکوں نے اپنا کام مدھیہ پردیش میں شفٹ کر دیا - مدھیہ پردیش میں کچھ لوگ جیل گئے، کچھ

[شری اسحاق سمبھلی]

گیا - اگر ہندوستان کی زیادہ تر سٹیٹس میں بیڑی بنتی ہے تو کیوں نہ سینٹر سے ہی اسکا امپلی مینٹیشن کیا جائے - جس طرح سے پراویڈینٹ فنڈ کا ایک سنٹرل ایکٹ بنا ہے اسی طرح سے بیڑی ایکٹ میں بھی سٹیٹس پر اسکا امپلی مینٹیشن نہ چھوڑ کرکے یہیں سینٹر سے کیوں نہیں کیا گیا - ایسا نہ ہونے سے نتیجہ یہ ہوا ہے کہ زیادہ تر سٹیٹس نے اسکا امپلیمنٹیشن نہیں کیا ہے - یو-پی- میں اسکا امپلی مینٹیشن کیا گیا لیکن کتنی ہی بار بیڑی ورکرز کے جیل جانے کے بعد وہ ہو پایا- میری کانسٹی ٹیونسی ، امروہہ میں بیڑی ورکرز کا ایک بڑا سینٹر ہے وہاں کے ورکرز نے کتنی بار جدو جہد کی، جیل گئے اور اسکے بعد کہیں امپلی مینٹیشن کیا گیا- اسمیں بھی ہوا یہ کہ اسٹیٹ منسٹری نے ڈسٹرکٹ مجسٹریٹ کے اختیار میں دے دیا ہے - جیسی کہ کہاوت ہے آسمان سے گرے ، کھجور میں اٹکے - اب ڈسٹرکٹ مجسٹریٹ کی مرضی پر ہے، وہ چاہے تو ایچ ضلع کے سینٹر میں لاگو کرے اور نہ چاہے تو نہ لاگو کرے - آپ تو جانتے ہی ہیں کہ بیڑی لابی کوئی کم مضبوط نہیں ہے - کہیں نہیں بیٹھ

لوگوں نے اندولن کیا، جدوجہد کی تو ایک تو سی اور بھی فریب سٹیٹ ساتھ میں ملی ہوئی اُیسے ہے وہاں پر مدھیہ پردیش کا کام شفٹ ہو گیا - نتیجہ یہ ہوا کہ وہ ایکٹ جسکے ذریعہ ورکرز کو راحت ملنی چاہئے تھی اسکے بجائے وہ ورکرز کے ان ایمپلائمنٹ کا ایک سبب بن گیا - میں چاہوں گا منسٹر صاحب اس چیز کے بارے میں غور کریں - اگر کام ہی نہیں رہے گا ایمپلائمنٹ ہی نہیں رہیگا تو پھر آپ کس چیز کا ویلفیر کریںگے - اگر یہ انڈسٹری ہی دوسری جگہ شفٹ ہو جائیگی تو آپ کس چیز کا ویلفیر کریں گے -

پیج 2 پر آپ دیکھیں - بیڑی ورکرز ویلفیر فنڈ - اسمیں ویلفیر میں کیا چیزیں شامل کی گئی ہیں - آپ کو تعجب ہو گا -

'The provision and improvement of water supplies and facilities for washing".

میں اس وقت یو - پی - کے بارے میں ذمہ داری سے کہ سکتا ہوں کہ جہاں جہاں برانچز کھلتی ہیں، جہاں پانچ آدمی بیٹھ کر اس کام کو کرتے ہیں، وہاں کارخانہ دار اتنی مدد کرتا ہے کہ پینے کا پانی وغیرہ دیتا ہے - لیکن اب کہا

ہوگا - وہ اپنی جیب سے پینے کا پانی بھی کیوں پرووائڈ کرے گا - یہ کام بھی ویلفیر فنڈ سے ہوگا ...

श्री मूल चन्द डागा (पाली) : अब वे कूपर प्रोवाइड करेंगे ।

شری اسحاق سمبھلی : ڈاکٹر صاحب، بلڈنگ جو کولر پروائڈ کرتے ہیں، ہم جانتے ہیں - اسمیں کہا گیا ہے کہ ایجوکیشنل فیسلٹیز پروائڈ کی جائے گی - میں اس بات کو مان لوںگا اگر اس میں نائٹ اسکول یا اڈلٹ ایجوکیشن کے لئے کہا گیا ہوتا - ایجوکیشن فیسلیٹز پروائڈ کرنا میونسپل کمیٹز یا ڈسٹرکٹ بورڈز کا کام ہے - کیا اس فنڈ سے ڈسٹرکٹ بورڈ یا میونسپلٹی کی مدد کی جائیگی؟ کون سی ایجوکیشنل فیسلٹی آپ پروائڈ کریں گے؟ اسکو صاف کر دینا چاہئیے تھا - اسکو نان سینس کیوں بنا رکھا ہے ؟

ڈپٹی سپیکر صاحب، میں ایک خاص بات کی طرف منسٹر صاحب کی توجہ دلانا چاہتا ہوں - یو - پی اور بہار کے بارے میں تو میں ذمہ داری کے ساتھ کہہ سکتا ہوں- دوسری سٹیٹس کے بارے میں میری اتنی سٹیٹی نہیں ہے - ہمارے یہاں ورکرز 50 فیصدی سے زیادہ بلکہ

کر دیں گے اور کہہ دینگے کہ یہ دولتہ بنانے والی چیزیں ہیں - لیکن اسے سے مقصد پورا نہیں ہوگا

اسلئے میری آپ سے درخواست ہے - اس ویلفیر کے کام میں جو ایسی چیزیں دی گئی ہیں - جو اسٹیٹ سرکار کی ذمہ داری ہے؟ ہوگل باقیز کی ذمہ داری ہے یا جو ٹریڈیشنل کارخانہ دار اب تک کرتے آئے ہیں؟ مہربانی کر کے انکو اسمیں سے نکالئے؟ ورنہ اسکا فائدہ مزدوروں کو نہیں ہوگا؟ اتنا تو اسے پہلے ہی مل رہا تھا؟ اس میں آپ کیا کرینگے -

سب سے پہلی چیز اسکو ایمپلائمنٹ کی سرپلسی ہونی چاہئے؟ اسکو پہلی ایمپلائمنٹ دیجئے؟ ویلفیر تو نمبر دو پر آتا ہے - میں ویلفیر کو پوری طرح سے سپورٹ کرتا ہوں میرے کہنے کا یہ مطلب نہیں ہے کہ ویلفیر ضروری نہیں ہے؟ وہ نہایت ضروری ہے؟ لیکن جو ہمارا پہلا تجربہ ہے - آپ اس پر غور کیجئے - یہ شٹلنگ انڈسٹری ہے - پچھلی دفعہ آپ کا قانون سب صوبوں نے اپنے یہاں لاگو نہیں کیا جسکی وجہ سے یہ انڈسٹری ایک صوبہ سے دوسرے صوبہ میں شفٹ ہوتی چلی گئی -

[شری اسحاق سمھلی]

75 فیصدی - ٹی بی - سے سفر کر رہے ہیں - کیونکہ انکو نہایت ہی گندی جگہ پر بیٹھایا جاتا ہے؟ تمباکو کا گرد ہر وقت انکے جسم میں پہنچتا رہتا ہے - چاہے امروہہ ہو یا قنوج ہو؟ الہہ باد ہو یا کوئی اور جگہ ہو - زیادہ تر یہ کام لیڈیز یا لوکیاں کرتی ہیں جیسا بھائی رام سنگھ نے کہا - بیڑی بنانے کے کام میں باریک انگلیوں کی ضرورت پڑتی ہے؟ جتنی باریک انگلیاں ہونگی؟ اتنی بڑھیا بیڑی بنے گی اس لئے یہ کام زیادہ تر عورتوں کے ہاتھ میں ہے؟ اور وہی ٹی - بی کے مرض میں زیادہ مبتلا ہیں؟ جسکا اثر انکے بچوں پر پڑتا ہے؟ بھائی بہنوں پر پڑتا ہے؟ جو بھی اس گھر میں رہتے ہیں سب پر پڑتا ہے - ہم پہلے بھی آپ سے رکویسٹ کرتے رہے ہیں؟ ٹی - بی - کے لئے اس بل میں ضرور پراویژن کرنا چاہئے تھا؟ آپ کہتے کہ جہاں بڑی سیٹلرز ہیں؟ وہاں پر جو ہسپتال ہیں ان میں ہم ٹی - بی بورڈ کھولینگے - لیکن آپ نے تو اسکو جنرل چھوڑ دیا ہے - جنرل ہونے کی وجہ سے ایسا بھی ہو سکتا ہے کہ کچھ چیزیں اس فنڈ سے لاکر وہاں رکھ دیں گے کچھ کمانے پہلے کی چیزیں سینٹرلائزڈ جگہ پر مہیا

میرے یہاں ایک سیکٹر میں جیسا رام سنگھ بھائی نے کہا بیڑی کا استعمال تو بڑھا لیکن میرے یہاں اسکا بننا کچھ کم ہوا اور دوسری جگہہ شفٹ ہونے لگی - ویسے پہنچتی تو خوشی ہوتی - لیکن ایک مزدور کا گلا کاٹ کر کے اور دوسرے کی فریبی سے فائدہ اٹھا کر کے فیکٹری اونر نے وہاں اسکو پہنچایا تو اسی طرح اندیشہ ہے کہ یہ ویلفیر فنڈ اگر ایک سٹیٹ میں ہوا اور دوسری میں نہیں ہوا تو نتیجہ یہ ہوگا کہ اس سٹیٹ کی بیڑی مہنگی ہوگی اور دوسری جگہہ وہ انڈسٹری شفٹ ہو گی جس سے ان ایمپلائمنٹ پیدا ہوگا - اسلئے مہربانی کرکے ان چیزوں پر توجہ دیں -

ان آبزرویشنز کے ساتھ میں اس بل کو سپورٹ کرتا ہوں -]

श्री मूल चन्द डागा (पाली) : डिप्टी स्पीकर साहब, आप सारे कानूनों को पढ कर आते है, यह मुझे मालूम है । मैं फिर कहना चाहता हू कि यह तो एक कानून लिखा हुआ पडा था उसी की यह एक नकल है। 10 लाख रुपया सालाना ऐक्सपेंडिचर होगा । किस लिये होगा। एक ऐडवाइजरी कमेटी होगी । उस के मेम्बर कौन होंगे अभी तक मेरी समझ मे नही आया । और मेम्बर्स के लिये क्या क्वालिफिकेशन्स होंगी ; यह बोर्ड कितने समय तक काम करेगा, क्या इन्हे डी० ए०, डी० इ०, और अलाउन्सेज दिये जायेंगे और कौन उस का चेयरमैन होगा? यह स्टेट ऐडवाइजरी बोर्ड क्या काम करेगी, और जो निर्णय लेगी वह किस पर बाइंडिंग होगा ?

स्टेट ऐडवाइजरी कमेटी जो आपने बनाई है, क्लाज (5) मे दिया हुआ है :

"Every advisory committee shall consist of such number of persons as may be prescribed.. .... .Provided that each advisory committee shall include equal number of ..... persons representing the government, employers and the persons engaged in beedi works ..."

इसका मतलब यह हुआ कि आप के आधे मेम्बर होंगे सरकार के, और आधे मेम्बरों मे से कुछ मेम्बर तो चाहे मजदूरो के हों और चाहे कुछ ऐम्पालयर्स के हो । इस की बाबत आप ने लिखा है कि एक चेयरमैन होगा । कौन चेयरमैन होगा कमेटी का ? सरकार नियुक्त करेगी। इस मे क्या होगा कि स्टेट ऐडवाइजरी कमेटी के साथ एक सेन्ट्रल ऐडवाइजरी कमेटी होगी और सेन्ट्रल ऐडवाइजरी कमेटी अपनी सिफारिशे सेन्ट्रल गवर्नमेंट को देगी । तो स्टेट ऐडवाइजरी कमेटी के फंक्शन्स, सेन्ट्रल ऐडवाइजरी कमेटी के फंक्शन्स और उन फंक्शन्स को कैरी आउट करने के लिये कुछ अधिकारी होगे, जैसे वैलफेयर ऐडमिनिस्ट्रेटर, वैलफेयर कमिश्नर, इस्पेक्टर्स और अन्य अधिकारी । क्या बाते सोचेंगे, कौन कौन सी बातों पर निर्णय लेगे । मैं समझता हू कि जो समझदार आई० ए० एस० अधिकारी होगा वह इस कमेटी का मेम्बर नही बनना चाहेगा । यह छोटी छोटी कमेटियां होगी और जैसे नगरपालिका और म्युनिसिपल बोर्ड मे बिना पढे लिखे लोग काम कर लेते हैं वहां कोई टैक्नीकल आदमी की जरूरत नही होती, ऐसे

[श्री मूल चन्द डागा]

ही यहा भी हो सकता था । लेकिन यहां आपने वैलफेयर कमिश्नर, वैलफेयर ऐडमिनिस्ट्रेटर और इस्पेक्टर्स रखे है। और इस कमेटी मे कौन जाते है और वह कमेटी किस बात का निर्णय लेगी ? सफाई आदि के बारे मे निर्णय लेगी। जैसा अभी माननीय इसहाक सम्भली ने कहा था कि जहा तक बीडी वर्कर्स का ताल्लुक है वह ज्यादातर म्युनिसिपल एरियाज मे है, म्युनिसिपैलिटीज के अन्दर रहते हैं और म्युनिसिपैलिटी सेनिटेशन आदि की सारी सुविधाये प्रदान करती है । फिर समझ मे नही आता कि यह कमेटी क्या फैसिलिटीज देगी ? वहा गवर्नमेंट का खुद का सरकारी अस्पताल होता है जहा हर आदमी स्वास्थ्य सबधी सुविधायें प्राप्त कर सकता है। तो आप फिर क्या फैसिलिटीज देंगे ? ...

Provision of improved water supply.

यह इन्तजाम कौन करेंगे। ये बडे बडे लोग ही करेंगे।

Provision and improvement of educational facilities और उन लोगो को मिला कर यह खर्च करने के लिए जो एडवाइजरी कमेटी बनाई है, उस के लिए जो मैंने पूछा है, उस का उत्तर मत्री जी देंगे। उस उत्तर मे मत्री जी यह बताने की कृपा करे कि कितना पैसा मेम्बर के टी० ए० और डी० ए० मे होगा और कितना दूसरी चीजो पर होगा । इस के बारे मे हमे अभी कुछ पता नही है।

14.00 hrs.

फिर मैं आप से यह अर्ज करू कि वहा पर जो नगर पालिकाए हैं, पचायते हैं, म्युनिसिपल बोर्ड्स है वे काम नही करेगी और सब काम आप स्पेशल तौर पर करेंगे। इस के अलावा आप ने जो पहले एक्ट पास किया हुआ है जिस का नाम है

Beedi and Cigar Workers Act of 1966

उस के सेक्शंस 15, 16 को आप देखिये सेक्शन 15 मे यह लिखा हुआ है :

Every industry will provide first-aid facilities, water facility, etc.

इन सारे सेक्शन्स मे आप बताए कि ऐसा एक भी आदमी है जिस का चालान किया गया हो और जिस को सजा हुई हो। 1966 से ले कर आज तक के 10 साल के आकड़े मेहरबानी कर के आप पेश कीजिए।

एक बात और है । आप ने कहा है कि यह एक इडिपेडेंट एक्ट है लेकिन डेफीनीशन्स के लिए आपने लिखा है कि

you go to the Beedi and Cigar Workers Act

क्यो नही आप डेफीनीशन्स भी इसी एक्ट मे दे देते । डेफीनीशन्स के लिए बीडी एण्ड सिगार वर्कर्स एक्ट को देखना होगा ।

आप ने एक सेन्ट्रल एडवाइजरी कमेटी बना दी है । इस के अलावा स्टेट एडवाइजरी कमेटी बनाई है और कमिश्नर भी होगा । मै जानना चाहता हू कि इन के क्या फक्शन्स होंगे । इस मे आई० ए० एस० आफिसर, जो सब कुछ जानने वाला होता है, ही कमिश्नर होगा । वह क्या काम करेगा। यह आपका करोडों रुपये का फड होगा । इसलिए मेहरबानी कर के आप बीडी वर्कर्स के लिए मकान बनाइए या उन को मकान बनाने के लिए लोन लीजिए या कोई और दूसरी बडी स्कीम लाइए, जिस से उन का कुछ फ़ायदा हो। अभी भाई राम सिंह ने एक नई बात कह दी कि इस से इम्पलायमेंट मिलेगा और एम्पलायमेंट अपोरचूनीटीज बढ़ेंगी । आप क्यों उन लोगों को खराब करते हैं। वे बीडी पीनी सीख जाएंगे ।

आप के आई० ए० एस० में नये नये नौजवान अफ़सर आते हैं। उन में से अगर आप कुछ लोगों को वैल्फेयर कमिश्नर बनादेंगे तो वे बीड़ी पीना सीखेंगे। उन को आप क्या काम दे रहे हैं? यह तो एक छोटा सा काम है। इसलिए मैं माननीय रघुनाथ रेड्डी जी से प्रार्थना करूंगा कि वे इस पर पूरी तरह से विचार करें।

हम जो आज यह कानून पास कर रहे हैं उस के बारे में रेडियों पर आ जाएगा और अखबारों मे आ जाएगा कि मजदूरों के हितों के लिए बहुत अच्छा कानून पास किया गया है। उन के लिए पानी की व्यवस्था हो जाएगी और दूसरी चीजें हो जाएंगी और यह कहा जाएगा कि डिप्टी स्पीकर साहब की अध्यक्षता मे यह कानून पास हुआ है। बड़ी खुशी की बात है लेकिन इसका परपज क्या होगा। क्या हम दो करोड़ रुपये के साथ खिलवाड़ नहीं कर रहे है? इस के पास हो जाने के बाद मालिकों को छूट मिलेगी, नगरपालिकाओं को छूट मिलेगी, जिला परिषदों को छूट मिलेगी और पचायत समितियों को छूट मिलेगी कि वे कोई काम इस बारे मे न करे। मेरा कहना यह है कि सारा पैसा आप ठोस काम के लिए लगाइए।

आज क्या होता है कि अखबार मंगाते हैं, मैं ने देखा है क्योंकि मै मेम्बर रहा हू, तो वह अफ़सरों के घर चला जाता है और वहां पर उन की बीबी बच्चे उस को पढ़ते हैं। जब वह खराब हो जाता है तब वह मजदूरों के पढ़ते के लिए आता है। इसी तरह से चंदा मामा और दूसरी जो मैगजीन होती हैं वे पहले अफ़सरों के घरों मे चली जाती हैं और जब वे खराब हो जाती हैं तो महीने दो महीने बाद वर्कर्स के रीडिंग रूम में चली आती हैं। आफ़िसर्स के पास कोई काम नही होता है और वे इसी में लगे रहते हैं।

इस के बाद मैं यह जानना चाहता हूं कि डिसेन्ट्रेलाइजेशन के बाद स्टेट एडवाइजरी बोर्ड की स्टेट लेविल पर कब मीटिंग होगी? इस के बाद सेन्ट्रल एडवाइजरी कमेटी क्या करेगी। उस में भी को-आप्टेड मेम्बर का सिलसिला होगा। मैं तो ऐसा समझता हूं कि यह प्रोमीजर जो आलमारी में रखा हुआ था, उस को सेक्रेटरी साहब ने ला कर रख दिया है और कह दिया है कि यह प्रोमीजर लागू होगा। माइन्स के अन्दर वैल्फेयर का बिल अभी हम ने पास किया है। वे माइंस तो जंगल में होंगी और यह शहर में होंगी लेकिन कानून वही होगा। जो शहर में काम करने वाले हैं उन के लिए भी वही कानून लागू होगा और जो जंगल में काम करने वाले हैं उन के लिए भी वही कानून लागू होगा। जो इस देश में काम कर रहा है, उस के लिए यह कानून है। जो हमारे शहरों में काम करता है म्युनिसिपैल एरिया में काम करता है उस के लिए यह कानून है। यह पैसे के बारे में आप बिल्कुल ठीक कर रहे हैं कि उनकी वेल्फेयर के लिए पैसा है। लेकिन मै कहता कि इ० एम० आई० के अन्दर आप देखिए। इ० एम० आई० बनने के बाद भी आज मजदूरो को दवाइयां नही मिलतीं। इ० एम० आई० बनने के बाद पैसा खर्च हो गया लेकिन उन के लिए दवाए नही है। आप उन्हे मेन्ट्रल्ली पूल कर के रखिये। आप उनको कन्सोलिडेट कर के रखिये, छोटी छोटी जगह बांट कर के उन से लाभ नही होगा। इस से आपका एडमिनिस्ट्रेटिव खर्चा बढ़ जाएगा। कल इन्होंने जैसा कहा, मैं कहता हूं कि ऐसी नौकरी करने से

[श्री मूल चन्द डागा]

आदमी की शक्ति नष्ट होती है । ऐसी जो नौकरी करता है, उसकी शक्ति नष्ट होती है । ऐसी नौकरी नहीं करनी चाहिए ।

श्रीमती रोजा देशपांडे (बम्बई मध्य) : मैं इस बिल को तो समेर्ट करती हूं लेकिन जो कुछ बातें हमारे श्री इसहाक सम्भली साहब ने कही हैं, मैं उनसे सहमत हूं ? यह तो बात ऐसी नहीं है कि आपने फ़ण्ड एक वेल्फ़ेयर के बारे में दे दिया और बस हो गया । यह विचार तो ऊंचा है लेकिन आचार भी उसी तरह का होना चाहिए । क्या हम यह फ़ण्ड बना करके यह सहूलियत दे रहे हैं कि मालिकों को उनकी सब जिम्मेदारी से छुट्टी मिल जाए ? पानी तक का इन्तजाम हम इस फ़ण्ड में कर रहे है । क्या मजदूरों को पानी देने की, लेट्रीन देने की उनकी जिम्मेदारी नहीं है ? ये सब प्रोविजन्स करके, ऐसा करके बीड़ी का जो एक्ट आप ला रहे है, वह मजदूरों के नाम से आप इन मालिकों की मदद करना चाहते है । आप साफ़ कह दीजिए कि आप मालिकों के लिए और पैसे का इन्तजाम कर रहे हैं । क्या उनको अभी कम मुनाफ़ा हो रहा है जो यह कम्पलसन किया जाए ? आप यह फ़ण्ड करके इन चीजों को किस लिए शामिल करने जा रहे हैं ।

पहली बात ऐसी है कि लास्ट बजट में आपने एक काम करके रखा है । ब्रांड बीडी का जो प्रोडक्शन है, उसके ऊपर आपने टेक्स लगा दिया है । इससे कारखाने वाले कहेंगे कि हम बीड़ी के लिए ब्राड नाम नहीं लगाते है । कारखानों को छुट्टी कर दो और प्राईवेट लोग कांट्रैक्ट करके उत्पादन करो । कारखाने दिन ब दिन कम होते जाएंगे और बीड़ी बनाने के काम कांट्रेक्टर के पास चले जाएंगे । घरों में बीड़ी बनेगी । कारखानों में नहीं बनेगी । जब बीड़ियां कारखाने में बनेगी नहीं तो फ़ैक्टरी एक्ट वगैरह वगैरह सब बंद हो जाएंगे । आप यह फंण्ड करके क्या करने जा रहे हैं । क्या आप चाहते हैं कि बीड़ियां घर में बनें ।

घरों में बीड़ियां कैसे बनती हैं । औरतें बैठ करके बीड़ियां बनाती हैं । उनके बच्चे तम्बाकू में लडखडाते रहते हैं वे बच्चे टी० बी० लेकर पैदा होते हैं । जन्म के बाद भी टी० बी० में ही बड़े होते है क्या इन बच्चों के लिए आपने कुछ इन्तजाम किया है ? मैं तो कहती हूं कि आपने कुछ नही किया इन बच्चों के लिए । वे बडे होकर हिन्दुस्तान की प्रजा बनेगे । उनकी देखभाल करने के लिए स्पेसिफिकल्ली ट्रेस गांव गांव में बनाए जाए । क्या इन बच्चों की देखभाल करने की जरूरत नही है । बडी अच्छी जो सोशल आरगनाइजेशन हैं, उनको आप बताइये कि ये ट्रेम चलाने की जिम्मेदारी आप पर है । इनकी जिम्मेदारी इन सोशल आरगनाइजशंस पर छोड़ दीजिए कि वे इन ट्रेसिज का इंतजाम करें । वे अच्छी तरह से इनका इन्तजाम कर सकती हैं ।

ये औरतें घरों में काम करती हैं । अब घर में एक कांट्रेक्टर तम्बाकू लाकर देता है, बनी हुई बीडियां ले जाता है । क्या ऐसा नहीं हो सकता है कि जिन गांवों मे प्रीडोमीनेन्टली औरतें घरों में बीड़ियां बनाती हैं उनमें वेलफ़ेयर की तरफ़ से एक बड़ा भारी हाल कंस्ट्रक्ट कर दिया जाए ? इस हाल में जाकर ये औरतें बीड़ियां बनाएं ? जहां कहीं से या जो कोई कांट्रेक्टर बीड़ियां ले, वह वहीं से 8 से 5 बजे तक बीड़ियां ले ।

घर में बीड़ियां बनाई जाती हैं तो उनके बच्चों की सेहत पर तम्बाकू का बहुत बुरा असर पड़ता है। इस वास्ते बच्चों और औरतों को इस से छुटकारा मिल सके इसके लिए यह जरूरी है कि कोई हाल कंस्ट्रक्ट हो जाए और आप अपनी तरफ़ से इसमें ले कर दें तो ज्यादा अच्छा होगा। मालिक लोग करने वाले नहीं है, कांट्रेक्टर करने वाले नहीं है। घरों में बीड़ियां बनाई जाएंगी तो यही हाल रहेगा। बम्बई में हमने देखा है कि घरों में औरतें बीड़ियां बनाती हैं, वहीं बच्चे रहते हैं, वहीं वे सोते हैं, सब कुछ वहां चलता है। आपने अगर इस तरह के काम नहीं किए और कह दिया कि फंड आपने बना दिया है तो यह नाम के वास्ते ही होगा। मजदूरों की देखभाल आप करते हैं यह नाम तो आपका हो जाएगा लेकिन असल में मजदूरों के पल्ले में कुछ नहीं आएगा। मजदूरों को वास्तव में कोई फायदा नहीं होगा। मालिक लोग इस नाम से या किसी दूसरे नाम से पैसा इकट्ठा तो कर लेंगे लेकिन खुद कुछ खर्च करने वाले नहीं है।

एडवाइजरी कमेटीज की आपने व्यवस्था की है। चाहे आप दस बना दें या सौ बना दें इससे आपको हो सकता है कि तसल्ली हो जाए कि हमने बहुत बड़ा काम किया है, टेट लेवल और सेंट्रल लेवल पर हमने कमेटियां बना दी हैं लेकिन आपको देखना चाहिए कि क्या ये कमेटियां इफ़ैक्टिवली काम भी कर रही हैं या नहीं कर रही हैं। ऐसी कमेटियां आप बनाएं जो फ़ंक्शन करें। ऐसे आदमियों को आप उनमें रखें जिन को कुछ मालूम भी हो, जो जाकर देखें और चैक करें कि क्या हो रहा है, क्या वैलफ़ेयर एक्टिविटीज हो रही हैं और इसमें आपको सोशल आर्गेनाइजेशंस का और खास करके विमेंज आर्गेनाइजेशंज का इनवाल्वमेंट करना चाहिए, उनका कोओपेरेशन लेना चाहिए। औरतें जो इस काम को करती हैं उनकी सेहत का भी ख्याल आपको रखना चाहिए। दिन भर में आधा लिटर दूध पीने को उनको मिले ताकि वे टी बी से मुकाबला कर सकें। इस तरह की चीजें हो रही हैं या नहीं हो रही हैं एडवाइजरी कमेटीज जा कर इनको देखें, न कि अफसरों ने जो कुछ कह दिया और वे चाहे जो करते रहें और ये कमेटीज उनमें न जाएं। यहां मेम्बरों ने जो सुझाव दिए हैं उन पर आपको सोच विचार करना चाहिए। बाद में एडवाइजरी कमेटीज जो आप एप्वाइंट करें वे जो भी सुझाव आपको दें आप उनको इम्प्लेमेंट करें और उनको इम्प्लेमेंट करने में आप पर कोई कम्पलशन हो ऐसा भी कोई इंतजाम आपको इस एक्ट में करना चाहिए। ऐसा आपने किया तभी वास्तव में कोई लाभ मजदूरों का होगा। नहीं तो यह एक्ट आपका किताबों में रह जाएगा और इसका फ़ायदा सिर्फ मालिकों को ही मिलेगा।

SHRI VAYALAR RAVI (Chirayinkil): Mr. Deputy-Speaker, Sir, I welcome the Bill moved by the hon. Minister.

I would like to quote one sentence from the Statement of Objects and Reasons of the Bill. It says: "Welfare measures to ameliorate the living conditions of the labour employed in the beedi establishments are net satisfactory." I am glad that the hon. Minister is aware that their welfare conditions are not satisfacory. At the same time, I am afraid that the people who

[Shri Vayalar Ravi]

drafted this Bill do not know even the ABCD of this industry or the problem of the workers as such.

In Kerala there are 30,000 workers. There was one company which was closed down. The Kerala Government paid money. Then a cooperative was set up. They are facing tough competition in the beedi market. These 30,000 workers are facing unemployment because of lack of initiative from the Central Government because the Bill which you passed in 1966, you never cared to implement, even though you know, the condition of the workers is not satisfactory. In Kerala, they tried to implement it. I disagree with Mr. A. K. Gopalan that they are not trying to implement it. The Kerala Government has provided all the facilities that are mentioned in the Bill of 1966. So, Kerala is the only State which implemented it. In other States the condition of the workers is just like bonded labour. I would request the hon. Minister to examine the whole matter. Then, Sir, coming to the bill, Clause 4 says that the purpose is:

> "(a) to defray the cost of measures for the benefit of such persons directed towards...."

Mr. Daga had quoted some clauses from the 1966 bill regarding water facilities. I am unable to understand what is meant by this. You have constituted a fund. For the purpose of utilizing this fund, you must know the conditions of the workers, the area of their working and the needs of those areas. You cannot adopt a pigeonhole approach to the problem. You are now enabling the employers to shirk the responsibility imposed on them under the bill passed in 1966. You are now passing it on to the advisory committee. The employers would say that because of the new bill, it was not their responsibility. The provision in the new bill in regard to the water supply is quite vague. I am afraid that even the Minister would not be able to explain it. I fully agree with the hon. Members who had talked about provisions relating to health. Now about sanitation. The beedi workers are scattered. It is a cottage industry. Some people may do it in their own houses. In some cases, there may be contractors. How can you provide medical facilities to 2 or 3 persons in an area? Again, how will this committee function? If you want to give medical facilities, I suggest that you implement the Act of 1966. The ESI should cover these people. The clause in the new bill is very vague. Now about the provision regarding malnutrition. The State committee will have to accept the recommendations coming from below. Who will recommend? What is the function of the advisory committee? Is it meant only for recommending housing loans or making water supply to certain houses or to supply nutritious food to the employees? What is the purpose and function of this Committee? It might help the employer since it takes away the responsibility given to him under the old Act. The functions of this advisory committee should be well defined. It should not be a committee merely to recommend housing loans, etc. Lastly, I urge upon the Minister to see that the 1966 Act is implemented and to take necessary steps to ensure that every State follows the provisions.

SHRI K. MAYATHEVAR (Dindigul): I welcome the bill. On the face of it, the object is very fine. But when we go into the latent aspects, we become quite unhappy. We appreciate the merits of the bill. I am not a smoker. I am not for beedi-smokers; but I am for beedi-makers i.e. beedi employees. I am not for beedi-manufacturers We are for a welfare State. The welfare of the employees, including that of the beedi workers, is very essential and inevitable for ensuring the welfare of the country. As you all know, the

beedi workers are suppressed from time immemorial. Their condition is not only very bad. But they are living in a very awkward situation for a long time. Therefore, the Government should redeem them from their awkward position. This Bill is just beating about the bush. It does not provide any real protection even to the bare requirements of the beedi employees and workers.

The method of collecting money for providing these benefits to the beedi workers is also a funny one. This fund is not flowing from the Consolidated Fund of the Government of India, or of the State Government. This money is going to be collected by way of a levy in the form of a cess from the persons who are purchasing a certain type of tobacco from the warehouses. It is a wonderful device or means of collecting money for the welfare of the workers The money collected in this way will not be sufficient or adequate to meet the multifarious requirements of the beedi workers. The amount collected in this way will be meagre, insufficient and inadequate. Therefore, Government should not only collect money through this cess but should provide more money from their own funds for providing facilities to the beedi workers There is a proverb in Tamil which talks of a person going to a shop and picking up a coconut, not paying for it, and then going to a temple on the opposite side and sacrificing that coconut to propitiate, the God. This Bill is more or less on the same pattern. You are collecting money by way of cess from the industry and then spending it on the workers. That is not sufficient. You have to provide more money from the Consolidated Fund for the welfare of these workers.

So far the Government were giving incentives only to the employers who belong to the capitalist group. Now that they are thinking of giving some benefits for the workers, I plead for the supply of dress or uniforms to the workers, at least for the men workers, if not ladies. I am suggesting this because they come from the low income group. It is not that I am against the supply of dress to ladies, in fact, I have more sympathies for ladies. I was only suggesting that dress should be supplied, at least to men if not to all.

Certain hon. Members have pleaded efficiently for adequate or sufficient compensation for those workers who are affected by TB or other incurable diseases. Since these workers become sick in view of the peculiar nature of the industry, provision should be made to protect such people and provide them some relief.

The workers engaged in the beedi industry do not fall within the four corness of the Industrial Disputes Act, or any other labour legislation. Nor do they come under the Factories Act. As a lawyer I can say that this Bill is beyond the reach of other laws passed by the Central and State Governments. My fear is that the beedi manufacturers, who belong to the capitalist group, would not be controlled by this legislation. Therefore, this Bill should be within the jurisdiction of the State and Central laws, and all other labour laws.

Then I plead for minimum wages being fixed for the bidi workers. This has not been done so far. As Shri Vayalar Ravi and other learned Members have pointed out, this point is very important for protecting their interests. Government should take immediate steps to see that minimum wages are guaranteed and implemented.

There should be equal wages for men and women in the same industry for the same type of work. This Bill is aboslutely silent on equal treatment

[Shri K. Mayathevar]

for these people. I can say that article 14, equality before the law, has not been followed so far as bidi workers are concerned.

The benefits given to these people are not satisfactory, not clear. Everything is ambiguous, vague. Therefore, you must find out satisfactory and proper ways and means to contribute more funds to the bidi workers to safeguard their interests.

If these drawbacks, lacunae, defects and infirmities are cured, then the workers will be benefited.

SHRI CHAPALENDU BATTACHARYYA (Giridih): I certainly support this Bill to provide for the financing of measures to promote the welfare of persons engaged in bidi establishments, but some of the difficulties have already been outlined by the previous speakers.

Bidi workers, particularly those working on piece rates in their homes, do not come under the Mines Act, they are not covered by the provisions of the Factories Act or the Shops and Establishments Act. In fact, they have fallen between all these three stools. I have in mind similar workers in mica, numbering two lakhs of home splitters, who are not attracted by any of these laws. Their wage earnings are Rs. 1.50 to Rs. 3.50 per week. Market forces can never remedy their situation. So, the difficulty about these welfare measures is that in order that these workers are enabled to take advantage of the welfare measures, you have to fix their minimum wages. In bidi, some attempts have been made, but in mica home splitting there nas been no attempt whatsoever. The problem has been shoved under the carpet.

MR. DEPUTY-SPEAKER: Misa is a different question. He has promised to look into it.

SHRI CHAPALENDU BHATTACHARYYA: There can be a haphazard form of welfare activity as against real welfare activity.

You had just now passed a Labour Welfare Fund Bill. I suggest that this thing should be done on the same lines. So, in this a similar approach has been made. For instance, the workers would be enabled to build their own houses. As far as the Beedi industry is concerned, particularly out of the welfare fund, the beedi workers may be enabled to start their co-operatives and manufacture beedis on their own. In almost all these places where there is one crop economy in forests, the advasis are living, they are living in utter misery. So, this welfare fund must be purposefully utilised so that these adivasi men and women, who pluck kendu leaves and enable the whole-salers to mint millions of rupees out of beedi business, may come up in their life. This amount should go for their welfare.

I request the Labour Minister to make a particular note of this aspect of the beedi manufacturing industry. We do not know the number of beedi workers all over India. There has been a displacement of beedi workers by the machines with which we are going to export machine made beedis.

The question of medical aid through ESI has already been touched upon by my friend Mr. Daga. The approach of the ESI is to supply six types of standard mixtures irrespective of the ailment. In this complex world, this mixture cannot take care of all the diseases. The diseases are partly occupational, high incidence of T.B. nutritional deficiency and partly environmental. The approach of the ESI to the health is, to say the least, most inadequate.

About education of the sons of the beedi workers, I would like to say that urgent steps should be taken so that they can be educated. Otherwise, they cannot dream about their education.

Their sons and daughters can be educated with the help of stipend to become doctors and engineers.

(*Interruptions*)

In coal industry, they have already done it. It is possible and it should be done. Unless education is spread to that level and they are pushed up, the workers cannot be enable to attain that quality of good life by the external effort of merely a welfare fund. This is started with a fan-face and you give a shape, draw a budget through committees, but very soon, it loses momentum; it starts losing momentum. What should be a movement de-generates into a department and all the power equation of the high officials, the Deputy Welfare Commissioners, the Welfare Commissioners and the welfare Inspectors, it is just as good or as bad as an intra-union rivalry. So, such equations start playing their role. The primary objective of going out of welfare activities for the workers receds to the background.

I appeal to the Labour Minister to ensure that activities of all these welfare organisations, coal, mica, iron ore, manganese, dolomite and all the rest of them, should be orchestrated through guidelines so that these power equations do not obscure the major objective of bringing about a change in the far away places in the lives of millions and to that extent help in implementing the 20-point economic programme.

SHRI C. K. CHANDRAPPAN (Tellicherry): Mr. Deputy-Speaker, Sir, I think, the hon. Minister will also agree that although he has brought forward a well-intentioned Bill, it has been opposed by almost everybody. This is a very strange situation. It is because of lack of realism on the part of the Government to understand the problems of an industry like this and to bring forward Bills, one after another.

I agree with the hon. Members who spoke about the failure of the Government in implementing the Beedi and Cigar Workers (Conditions of Employment) Act, 1966. I think, there will not be any difference in regard to the fate of these Bills which we are discussing today. In my opinion, this happened not because the Government did not want to implement it but they refused to look into the problems of the Beedi industry. In this industry, according to Government's own statement, 1 million persons are employed, But there are 2-1/2 million people who are indirectly and partially employed in this industry. It happens because of certain peculiar featurers of this beedi industry. One-third of this industry is in the organised sector where factories are there and where factory labour legislations could be easily implemented. But the remaining two-thirds of the industry is in the unorganised sector. It is, more or less, a cottage industry. How a welfare legislation for the workers in this industry will be seriously and sincerely implemented when they do not know even how many workers are there.

Now, there is an amendment for which a notice has been given by Mr. A. K. Gopalan. I do not know what will be the reaction of the Government. It says that there should be a register kept by the Government in every area where bidi industry is concentraicd and there they should register the names and other details of the workers. Then, there can be at least some record about the number of workers who will be benefited by this welfare legislation. The Government does not know how many workers are there. They know how many workers are there in the factories but they do not know about the two-thirds of bidi workers who are working in cottages and all that.

The two-thirds of bidi workers are being supplied all tobacco and leaves by the contractors in their houses or

(Shri C. K. Chandrappan)

places of work. There is no time-limit for doing work. When they feel that they should work, they work. It is reported that men and women work for 12 hours a day and that children are also largely employed in this industry. The Government does not know about it. They know it but they do not have the facts about it. This is a problem about which the Government should tell us how they are going to tackle it when they seriously think about implementing this welfare legislation.

In regard to the Bidi and Cigar Workers (Conditions of Employment) Act, the failure to implement it, there are certain facts. There are certain things from which the Government should learn some lessons. What happened in Kerala? In Kerala, the Government wanted to implement the Act. They said, hereafter the employers should follow the rules. The employers said that they are not working in Kerala. That is what one of the big manufacturers of bidi from Mysore State, *Ganesh Beedi*, said. They had big factories and I think, about 22,000 workers or something like that were working there. When the minimum wages were enforced, they bid goodbye to Kerala and shifted the industry to Karnataka where the working class movement is not so strong as it is in Kerala, where the bargaining capacity of the workers is less. The employers thought that they should go there because they could exploit the workers there The Kerala Government reorganized the industry on cooperative lines. I would like the hon. Minister to listen to what I am saying. If you are serious about implementing such legislations, you have to re-structure the industry on cooperative lines. That is my suggestion...

SHRI B. V. NAIK (Kanara): I am supporting your argument. For your information I may say that, in the State of Karnataka, organization of cooperatives for beedi workers is prohibited.

SHRI C. K. CHANDRAPPAN: That is a very good information you have given.

What I am saying is this. If you really want to implement your legislation, then you have re-structure the industry; there is no way-out; there is no short cut to socialism; you have to re-structure the industry on cooperative lines; then you will be able to run it, you will be able to fight the monopoly interests in this industry. That is our experience in Kerala and I am sure hat the Minister is aware of it. When 22,000 workers were thrown out of employment and the industry shifted itself from Kerala to Karnataka, the Kerala Government stepped in and reorganized the industry on cooperative lines and provided employment; not only were they provided with subsistence, but they were also given all the facilities which are required to be given to the workers under the Act, which you have forgotten to implement. Mr. A. K. Gopalan will agree that this is happening in Kerala. That is possible. If you do not think on those lines, then this will only remain in the holy book of legislations and will never be implemented.

Another point I want to make is this You are going to collect by way of cess Rs. 180 lakhs, if I have understood it properly. I think, that is a very meagre amount. That is not going to bring about all these big things which Government is seeking to give on page 2 of the Bill—sanitary facilities, water facilities, education, this and that. I have a suggestion to make. I am not a lawyer to know the technical detail of it. In this beedi industry, there are two components: tobacco and Kandu leaves; tobacco is used to the tune of Rs. 60 crores per year and Kandu leaves are used to the tune of Rs. 80 crores per year. Can you bring some kind of a cess? Do not give me a technical answer saying that cess is not possible and all that.

By some way, can you bring some revenue? I am not an expert in this But I think something should be done so that some revenue will be there from this, so that you will have a reasonable amount for the welfare of the workers I hope Government will consider this

SHRI VASANT SATHE (Akola) Contractors will be the losers if you put cess

SHRI C K CHANDRAPPAN Government is looking for socialism and should be happy about it

Before concluding I would like to say one thing This is one industry where the majority of the workers are women Very recently the Commission on status of Women brought out their report There they say that this is one sector where women are so brutaly exploited I do not know, what the Government will do about it They have to bring a more comprehensive legislation, where they should visualise the restructuring of the industry and it should be implemented simultaneously all over the country Only then such measures will be beneficial to the workers and the country I hope this be considered and you will not just reject our amendments I support fully the amendment of Shri A K Gopalan that cigar workers should be included in this This is very important and I do not know how you have forgotten them All the legislation in regard to workers has in the past included these workers also I hope that they would be included

श्री राम हेडाऊ (रामटेक) उपाध्यक्ष महोदय बीडी कर्मकार कल्याण उपकर विधेयक का मैं समर्थन करने के लिए खडा हूं।

यह जो उद्योग है, यह एक गृह उद्योग है जिसे हर घर में किया जाता है। महाराष्ट्र में यह उद्योग अधिकतर भण्डारा चन्द्रपुर और नागपुर में मालिकों द्वारा चलाया जाता है और मालिक लोग इस धंधे से करोडपति बन हुए है और उनके शोषण के तरीके और जरिये और दुनिया से दूसरे ही है। श्रमिकों को कुछ राहत देने की दृष्टि से सरकार ने आज तक जितने भी कानून बनाए है उनका कोई असर मालिकों पर नही हुआ है और आज भी ये मालिक बडे अच्छे ढंग से इस उद्योग में काम करने वाले मजदूरों का शोषण करते है। ऐसा मैंने कही नही देखा है कि पूरा काम लेने के बाद उसका पूरा मुआविजा मजदूरों को न दिया जाए लेकिन यह बीडी उद्योग ही एक ऐसा उद्योग है जिसमें मालिक वर्मकार से पूरा काम तो करा लेते है लेकिन उसको पूरी मजदूरी नही देते है। वे मजदूर से एक हजार बीडी बनवा लेते है मगर उन एक हजार बीडियों में छांट-छांट कर निकाल देते है और यह कहते है कि ये पीने के उपयोग की नही है और इनकी बनावट ठीक नही है। इस तरह से एक हजार बीडी में से 300 400 150 और 500 बीडी घटिया कह कर निकाल देते है और बाकी 500, 600 और 700 बीडियों का भुगतान करते है। मजदूरों का इतना बडा भारी शोषण माला से हो रहा है और यह सब लोगों की निगाह में है। इसके बारे में बीडी यूनियनों व नुमायदा की तरफ से बहुत चिल्लाहट हुई लेकिन सरकार पर इसका कोई असर नही हुआ है और सरकार ने ऐसा कोई कदम नही उठाया है जिससे इस प्रकार का शोषण बन्द हो।

बीडी के उद्योग में काम करने वाले बहुत से मजदूर टी० बी० से पीडित है और उनको खाने को नही मिलता है। उनकी कई समस्याए हैं लेकिन उनको सुलझाने की बजाए उनका शोषण होता है। इस उद्योग में मजदूरों के बच्चे, बीबी और वे खुद 18, 18 और 20, 20 घटे काम करते है लेकिन फिर भी उन को पेट भर खाने को नही मिलता है और उनकी बहुत बुरी दशा है।

[श्री राघ हेड्डी]

एक बात मैं यह कहना चाहता हूं कि आप ने जो बीड़ी, सिगार एक्ट बनाया था, उस पर भी पूरी तरह से अमल नहीं हुआ है और मजदूरों को पूरी मजदूरी नहीं दी जाती है। एक बात तो यह है कि दलाल बीच में उनको लूट लेते हैं। वे मालिक से पैसा तो पूरा ले लेते हैं लेकिन इन लोगों को पूरा भुगतान नहीं करते हैं। ये लोग बहुत गरीब होते हैं और ज्यादातर शैडयूल्ड कास्ट और शैडयूल्ड ट्राइब्स के लोग इस धंधे में लगे हुए हैं जिनका पूरा परिवार काम करता है। वैसे यह एक ऐसा उद्योग है जिसमें महिलाएं बहुत अधिक हैं लेकिन फिर भी उनको हमेशा लूटा गया है। भंडारा जिले का मैं एक उदाहरण दूंगा। वहां पर एक बीड़ी संगठन में काम करने वाले एक बड़े भारी नेता ने करीब पांच लाख रुपये का गबन किया है। पांच लाख रुपये मजदूरों में बटवारा करने के लिए दलाल ने मालिको से पैसे तो ले लिये लेकिन उस पैसे का बटवारा नही किया। वह आज भी केस कोर्ट में चल रहा है। सरकार को चाहिये कि वह इसका पता करे। कौन वह आदमी है और किसका उसको संरक्षण प्राप्त है। बड़े लोगों के संरक्षण में ये लोग अपना धंधा चलाते है। जो थाली और लोटा लेकर चला था और यह धंधा उसने शुरू किया था वह आज करोड़-पति हो गया है। टैक्स भी वह पूरा नही देता। मजदूरों को मजदूरी भी पूरी नही देता। मजदूरों की भलाई के लिये इन लोगों ने कोई भी काम नहीं किए हैं।

वैलफेयर करने की दृष्टि से जिला के स्तर पर जो कमेटीज् बनी है इनका मालिक लोगों पर कोई असर नहीं होता है। ये बहुत ही मजबूत और जोरदार लोग है। बीड़ी मालिक जो हैं—मैं भंडारे जिले की बात खास तौर पर कहता हू—ये कांग्रेसी लोग है, इन्होंने कई सालों से जनता का, जो लोग इस काम में लगे हुए हैं उनका शोषण किया है, अपने इन कृत्यों को छिपाए रखने के लिए ये कांग्रेस में रहते हैं, कांग्रेस में उच्च पदाधिकारी हैं, बड़े ओहदों पर हैं, कलैक्टर से लेकर मंत्री तक इनसे घबराते हैं। ये मजदूरों का गला घोंटते हैं और अपना पेट भरते हैं।

इस बिल का मैं स्वागत करता हूं और मंत्री जी को इसको लाने के लिए धन्यवाद देता हू। मैं चाहता हूं कि बीड़ी मजदूरों के नुमाइन्दे भी इसमें लिए जाए। साथ ही जो उस क्षेत्र का प्रतिनिधि हैं उसको भी लिया जाए। पार्लियामेंट के कुछ मैम्बरों को भी लिया जाए। मजदूरों की जो समस्यायें हैं उनका सही समाधान होना चाहिये। शोषण जो बुरी तरह से जारी है यह बन्द होना चाहिये। इसको बन्द करने की दृष्टि से तुरन्त कुछ हलचल होनी चाहिये। तभी आपका जो बीस सूत्री कार्यक्रम है इसका कुछ अंश सफल रहा है, ऐसा कहा जाएगा। आज जो छोटे लोग हैं और जो बहुत आशावान थे, वे निराश होते जा रहे हैं। कही यही स्थिति यहा भी इसकी न हो, यह आपको देखना चाहिये।

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I am extremely grateful to you and the hon. members who have participated in the debate extending their wholehearted support, of course, not without criticisms, and the suggestions. As far as the suggestions made are concerned, they would be treated with the highest respect and I undertake to see in what manner they can be implemented in the process of implementation of various provisions of the two Bills. At the outset I am free to state that this is a very modest measure. I have not come here with high objectives to be mentioned here. This is a very modest measure, though the hon. members have expressed very high expectations to come with regard to the various provisions of the Bill. I must submit, this is very modest to begin with.

With regard to levy, though the law says we can go up to Re. 1, we are beginning with 25 nP. Mr. Chandrappan says unless there is Socialism, it is not possible to deal with all these questions. I do not want to go into political questions of that measure because it is now accepted by all the leading economists of even the capitalist order that socialism is no more a question of ideology. It has become compulsory necessity. Therefore, I need not argue that question one way or the other. It has been accepted by everybody concerned that Socialism is a compulsory necessity. In the year 1954 this very August House passed a Resolution about the Socialist Pattern of Society. I need not go into that question.

Shri Gopalan has raised a question of interpretation whether there is adequate provision for enforcement i.e. how are you going to enforce the Cess Bill itself ? I may draw your kind attention to Clause 3. The words used are— ६ ।

"a duty of excise at such rate not exceeding one rupee per kilogram"

This cess is treated as excise duty—

Once it is done, "The duty of excise levied under sub-section (1) shall be in addition to any cess or duty leviable on tobacco under any other law for the time being in force."

"The proceeds of the duty of excise levied under sub-section (1) of section 3 shall be credited to the Consolidated Fund of India."

This is treated as an excise duty.

All the other provisions relating to Excise will follow. Therefore, my submission is, all the rules shall be made applicable to that effect.

SHRI SOMNATH CHATTERJEE: (Burdwan) : May I know the provision of which Excise Rule will apply ?

SHRI RAGHUNATHA REDDY: All the rules with regard to collection of Excise duty would apply.

SHRI SOMNATH CHATTERJEE: Can you provide a penalty under this Head by taking recourse to un-named legislation ?

SHRI RAGHUNATHA REDDY: This is the legal position about which we have been advised and if there is any amendment necessary to that effect we will come foward with that.

About advisory bodies and their functions I would say this. This is something which is consituted in almost all welfare legislations. The representatives of the employees must be brought into the picture. They must have a sense of participation in everything. The employers' representatives must be there. Government is there. It is a tripartite body and this is recommended by most of the Labour Conferences ILO bodies etc. This sort of Tripartite body has come into being in all these matters. So, there need not be any kind of adverse criticism on this account. Regarding the suggestions which have been made on the functioning of these bodies are well taken and the suggestions will be kept in mind.

Regarding the collection of statistics, I wish to say this. Although Mr. Chandrappan had not moved an amendment to this effect, he had made a mention about this. In this connection I would invite his attention to page 5 of the Beedi Workers' Welfare Fund Bill. There is Clause 11. It says :

"The Central Government may require a State Government or local authority or employer to furnish for the purposes of this Act such statistical and other information in such form and within such period as may be prescribed."

Therefore, the Government has taken the power to prescribe such thin-

[Shri Raghunatha Reddy]

gs for collection of statistical information and the purpose of his amendment is well-met by this particular provision of Clause 11 itself

There is a difference between Cigar workers and Beedi workers This has to be kept in mind Cigar workers work in the factories which comes within the purview of the Factories Act All the provisions of the Factories Act and in certain cases the provision of ESI Act would apply there Those benefits will accrue to the cigar workers In respect of beedi workers it is mostly a cottage industry Women work there There is no welfare organisation which is looking after their interests Mr Vayalar Ravi and others mentioned about this Mr A K Gopalan made a mention regarding Beedi and Cigar Acts What I would impress upon him is this This distinction will have to be drawn in the objectives of these two Acts That Act is mainly concerned with conditions of working in the manner in which factories will have to function

15 00 hrs

Therefore the two aspect of the welfare activities will have to be dealt with as a matter of distinction than as a convention though you cannot avoid certain overlapping, in respect of the factories where the beedi workers work

Sir we are here mainly concerned with those unfortunate workers especially, the women who work in their houses It is our effort to see in what manner the welfare benefits could be provided for them That is the reason why this kind of legislation had been thought of

Another point that has been raised is this that notwithstanding the fact that this Beedi Cigar Act had been passed in 1966 'you have not implemented the act, why don't you implement it ? This is a very valid question that has been raised The hon Members know this, Shri Gopalan, especially, must be knowing that, with his understanding of this matter especially in Kerala State when this Act had been passed It had a very chequered history, this matter had been agitated before the Supreme Court And, in the year 1974 only the Supreme Court could decide this matter in favour of the vires of the enactment itself From that stage the appropriate authority to implement this legislation is the State Government

With regard to the minimum wages for the beedi workers, I do not wish to say that we want to fix the minimum wages under the Minimum Wages Act But, we want to fix up some wages at least which will have some uniformity from state to state We had at the meeting of the Labour Ministers, discussed this matter and we had arrived at a certain understanding that each State must prescribe certain wages for the beedi workers, which may vary from one particular figure to an other Now when the notifications were issued certain difficulties arose the manufacturers started migrating from on State to another saying that the wages that had been prescribed by one particular State are higher than the wages that are available in another State Mr Chandrappan said some thing about the tendu leaves For instance in one State where the tendu leave is available more where there is less transport expense there the wages are higher and so the industry is shifted to other States and therefore the States Labour Ministers were faced with the problem of unemployment in their State as a result of fixing of minimum wages or uniform wages For instance Shri Gopalan himself knows—I am not trying to defend this but I am only trying to point out difficulties (*Interruptions*)

SHRI A K GOPALAN Has the Government thought about it? Why then did they not bring in an amendment so that this difficulty could be overcome"

SHRI RAGHUNATHA REDDY it is not a question of bringing in an

amendment, it is not that we do not have the power, I am only trying to bring out practical difficulties involved in the matter For instance, in Kerala State itself, the government-run factories pay much higher wages than other factories run by the private companies Take for instance Kasargode. It is almost a border area going upto Karnataka What happened there is this When in Kasargode, the State Government insisted on the private factories that they will have to pay more wages than what have been paid by the government run factories the owners of private factories started stopping the factories and started migrating to Karnataka area where the wages are less In fact I know that the trade union leaders met me at that time and they were agreeable even if they reduced the wages that were prescribed by the State Government in order to find employment for the people who are involved or who got themselves unemployed As a result of this there are many practical difficulties It is not such a very easy matter that it could be settled by way of legislation or an amendment of an enactment Therefore this will have to be settled by discussion between the trade union leaders government representative and also the employers concerned This is an effort in this direction in which we are moving In fact Government agree that the problems could be solved I would like to assure you that we would like to do our best in order to see that these problems are solved This is the background in which this legislation will have to be viewed I do not want for a moment that the Members should have the impression that I am trying to replace all the beneficial measures that would be undertaken by the State Governments or any other organisation in order to promote the welfare of the beedi workers This is only modest measure in order to help these unfortunate persons who do not so far have any other way of getting these benefits because of their occupational hazards as well as the occupational character of the distribution of personnel in various places Thank you very much

Sir, I move that this Bill be taken into consideration

MR DEPUTY-SPEAKER I shall put these two motions one after the other The question is

"That the Bill to provide for the levy and collection, by way of cess a duty of excise on tobacco issued for the manufacture of beedi, be taken into consideration"

The Motion was adopted

MR DEPUTY-SPEAKER The question is

"That the Bill to provide for the financing of measures to promote the welfare of persons engaged in beedi establishments, be taken into consideration"

The Motion was adopted

MR DEPUTY SPEAKER Now we take up clause by clause consideration First the Beedi Workers Welfare Cess Bill To clause 2, there is no amendment The question is

"That clause 2 stand part of the Bill'

The Motion was adopted.

Clause 2 was added to the Bill.

Clause 3— (*Levy and collection of cess on Tobacco issued for manufacture of beedi*)

MR DEPUTY-SPEAKER. Is Shri Gopalan moving his amendment?

SHRI A K GOPALAN· Yes I am moving this because it has already been explained here not only by me but by the other speakers also that there is a difficulty. If there is no register and a register is not kept, specially in those States where women

[Shri A. K. Gopalan]

are working in houses, you do not know how many are working and where they are working. So I have said that the executive authority of every local authority shall prepare a register of beedi and cigar workers—if 'cigar workers' and not there, I will say beedi workers—residing within the jurisdiction of that local authority. The register shall contain such particulars as may be prescribed. The register shall be maintained by the executive authority in such manner as may be prescribed.

I am saying this because if this is not done, one does not know where they are working. The welfare fund is for the workers. How many workers are there, where are they working? This is not seen, this is not known. So for whom will you spend this fund?

MR. DEPUTY-SPEAKER: What are you talking about? On which amendment?

SHRI A. K. GOPALAN: 'After line 20 insert '

MR. DEPUTY-SPEAKER: This is the first Bill. You want cigar to be included.

SHRI RAGHUNATHA REDDY: He is speaking about the second Bill

MR. DEPUTY-SPEAKER: We are taking the first Bill now. You put away the second Bill.

SHRI A. K. Gopalan: I was told there is some objection.

MR. DEPUTY-SPEAKER: This is the confusion when you take up two Bills at the same time. We are discussing clause by clause the first Bill, the Beedi Workers Welfare Cess Bill You gave notice of an amendment where the recommendation of the President was necessary. Now I have been informed that the recommendation of the President has been received and that is why I called you to move it. If the recommendation of the President had not been there, I would not have called you. When I called you, you may be sure that the way is cleared for you.

SHRI A. K. GOPALAN: I misunderstood it. I beg to move:

Page 1, line 17,—

after "beedi" *insert*—

"or cigar, as the case may be".' (2)

I have already explained it. I do not want to make a speech now.

MR. DEPUTY-SPEAKER: I will put it to the House. The question is:

Page 1, line 17,—

after "beedi" *insert*—

"or cigar, as the case may be".' (2)

The motion was negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clauses 3 and 4 stand part of the Bill"

The motion was adopted.

Clauses 3 and 4 were added to the Bill.

Clause 4A (New)

SHRI M. C Daga: I move:

Page 2,—

after line 10 *insert*—

"4A. The amounts made available for welfare of workers in each State, shall be in proportion to the amount of cess collected in that State".' (4)

It is an innocuous amendment and I have moved that amendment. It says:

after line 10 *insert*—

"4A. The amounts made available for welfare of workers in each State shall be in proportion to the amount of cess collected in that State."

The point is that it should be spent in that state itself.

SHRI RAGHUNATHA REDDY: It is not merely the amount of cess collected but also the number of workers who are in need. Therefore, we do not want to prescribe any conditions.

MR. DEPUTY-SPEAKER: So, you oppose this amendment. I shall put amendment No. 4 to the vote of the House.

Amendment No. 4 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clauses 5 to 7 stand part of the Bill."

The motion was adopted.

Clauses 5 to 7 were added to the Bill.

Clause 1—(Short title, extent and commencement)

SHRI A K. GOPALAN: I beg to move:

Page 1, line 3,—

after "Beedi" *insert*—

"and Cigar". (1)

MR DEPUTY-SPEAKER. I shall put amendment No. 1 to the vote of the House.

Amendment No. 1 was put and negatived.

(Interruptions)

MR. DEPUTY-SPEAKER: In these matters the man occupying the Chair has to go by commonsense.

SHRI SOMNATH CHATTERJEE: You are assuming that there is some sense on that side.

MR. DEPUTY-SPEAKER There are two things in this One is my ears that go by the level of decibels. The other is the grey matter up here. In this case I prefer to use my grey matter instead of my ears Now, the question is:

"That clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

Enacting Formula

Amendment made

Page 1, line 1,—

for "Twenty-sixth Years" *substitute*—

"Twenty-seventh Year". (3)

(Shri Raghunatha Reddy)

MR. DEPUTY-SPEAKER : The question :

"That the †Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill

The Title was added to the Bill.

SHRI RAGHUNATHA REDDY : Sir, I beg to move :

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER : The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, we take up clause by clause consideration of the Beedi Workers Welfare Fund Bill. To clauses 2 and 3 there are no amendments. The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 4 (*Application of Fund*)

SHRI B V. NAIK (Kanara) I beg to move:

Page 2,—

after line 35, *insert*—

"(vi) the provision for group insurance on a collective basis of those persons engaged in beedi establishments where ten or more persons work under the same roof, place of business, workshop, or any other form of establishment defined under the definition section 2(b). (4)

Hon'ble Deputy Speaker, Sir, the amendment which I have suggested is the same as in the Bill under "Application of Fund", I need not reapt the same here There should be an additional provision in respect of collective insurance of the worker. Why I have made this suggestion is because this is a sort of a decentralised industry. In case you put the people to work under one roof, that is, before you bring in your social or welfare measures, if you are in a position to bring in the organisation of these workers, then there is a possibility that the problem which has been pointed out by Mr. Gopalan regarding preparing of a register and also all the other problems can be solved. You will know the dimension of the problem and you will be able to find a solution for it. In this behalf, a point was also made by Mr. Chandrappan, that is, regarding the co-operatives. There could be no better industry in this country than beedi manufacturing which is essentially a cottage industry. But the moralistic approach of our Khadi & Village Industries Commission is different The Khadi and Village Industries Board for the last 25 years are opposing manufacture of beedi on co-operative lines because smoking of beedi is bad. Well, it is all right, if concerns the matters of health and hygiene of a person But these people are being exploited on this ground and the middle-men, manufacturers and the owners of these establishments are squeezing these workers. Therefore, it is not going to cost so much It will be a pittance out of Rs. 1.82 crores which you are going to collect. Therefore, wherever more than 10 people come under one roof, you do have collective insurance scheme At the time the beedi worker dies or when he dies prematurely because of unhygienic conditions in which he works, his family would get a few thousand rupees. This is all what I wanted to speak. I think it can be accepted. But I am not pressing for it.

SHRI RAGHUNATHA REDDY: It is a good suggestion. But the position is that it does not fall within the purview of the provisions of this Bill.

MR DEPUTY-SPEAKER: I will now put the amendment of Mr. Naik to the House.

Amendment No. 4 was put and negatived.

MR DEPUTY SPEAKER: The question is:

"That clause 4 stand part of the Bill"

The motion was adopted

Clause 4 was added to the Bill.

Clause 4A (New)

SHRI A. K. GOPALAN: I beg to move:

Page 3, —

after line 20, *insert*—

"4A. The Executive Authority of every local authority shall prepare a register of Beedi and Cigar workers residing

within the jurisdiction of that local Authority,

(a) The register shall contain such particulars as may be prescribed,

(b) The register shall be maintained by the Executive Authority in such manner as may be prescribed."(2)

I am moving this because if this Bill is meant for the benefit of the workers, you must know how many workers are there and where they are. The bidi workers are organised as well as unorganised. There are workers working in their houses taking leave etc. Therefore, there must be a register. Otherwise this Bill will benefit only those workers who, as the minister said, agitate and the poor workers will not be benefited. This is an important amendment and I hope the minister will accept it.

SHRI RAGHUNATHA REDDY: The suggestion made by the hon. member is quite sound and I am not disputing its merit. I invite your attention to clause 11 which says:

"The Central Government may require a State Government or a local authority or an employer to furnish, for the purposes of this Act, such statistical and other information in such form and within such period as may be prescribed."

Under clause 12, the Central Government has been given the power to make rules to carry out the provisions of the Act I can assure him that under these two provisions, I will incorporate the suggestion made by him in the form of a rule. No amendment is necessary.

SHRI A. K. GOPALAN: In view of the minister's assurance, I withdraw my amendment.

MR. DEPUTY-SPEAKER: Does he have the leave of the House to withdraw his amendment?

HON. MEMBERS: Yes.

Amendment No. 2 was, by leave, withdrawn.

MR. DEPUTY-SPEAKER: The question is:

"That clauses 5 to 12 stand part of the Bill."

The motion was adopted.

Clauses 5 to 12 were added to the Bill.

Clause 1—(*Short title, extent and Commencement*)

MR. DEPUTY-SPEAKER: Is Mr. Gopalan moving his amendment? No.

The question is:

"That clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,—

for "Twenty-sixth Year" *substitute*—"Twenty-seventh Year" (3)

(*Shri Raghunatha Reddy*)

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill. The Title was added to the Bill.

SHRI RAGHUNATHA REDDY: I beg to move:

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill, as amended, be passed."

Mr. Bhaura, in the third reading either you support it or oppose it. You cannot just make a general speech. That is the rule.

श्री भाग सिंह भौरा (भटिंडा) डिप्टी स्पीकर साहब, यह जो वेलफेयर फंड क्रीएट किया है यह अच्छी बात है। जो तजवीज माननीय गोपालन की आयी थी उसके बारे में मंत्री जी ने कहा है कि रूल में इसको डालेंगे। यह अच्छी बात है जो मान ली है।

मैं समझता हूं कि बीड़ी वर्कर्स के लिए जो फंड क्रीएट किया जा रहा है, वह अच्छी बात है लेकिन बीड़ी बनने से पहले भी कुछ लोग काम करते है और वे केंदू का जो पत्ता होता है उसको जंगलों से लाते है, उसको भी आप इस बीड़ी वर्कर की कैटेगिरी में शामिल करेंगे या नहीं ? उड़ीसा में आप जानते हैं कि इसका एक बड़ा स्कैंडल हुआ था और उसमें उड़ीसा के कितने ही चीफ मिनिस्टर थे। जो लोग केंदू का पत्ता लाते है, वे इस कैटेगिरी में आएंगे या नहीं, इसके बारे में शुबहा है। उनको बीड़ी वर्कर में आप गिनगे या नहीं। काट्रेक्टर्स उनको इंगेज करते हैं और वे एग्रीकल्चरल लेबर है। यह एक बेसिक सवाल है कि आप उन लोगों को बीड़ी वर्कर में इन्क्लूड करते हैं या नहीं करते हैं। इसके बारे में मंत्री जी बताएं। मेरा सुझाव यह है कि उनको इसमें इंक्लूड करना चाहिए।

SHRI RAGHUNATHA REDDY: I hope the mention of kendu leaves may generate some ideas.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

15.27 hrs.

CONTEMPT OF COURTS (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): Sir, I beg to move:

"That the Bill to amend the Contempt of Courts Act, 1971, as passed by Rajya Sabha, be taken into consideration."

Hon. Members will recall that the Contempt of Courts Act, 1971 was passed with a view to define and limit the powers of certain courts in punishing contempts of courts and regulating their procedure in relation thereto. Section 14 of the Act lays down the procedure of dealing with such cases where contempt is in the face of the Supreme or a High Court. Subsection (1) of Section 15 of the Act provides that in case of a criminal contempt (other than a contempt referred to in Section 14) the Supreme Court or the High Court may take action on its motion or on a motion made by (a) the Advocate General or (b) any other person with the consent in writing of the Advocate General. The section explains the meanings of the expression "Advocate General" to mean (a) in relation to the Supreme Court the Attorney General or the Solicitor General, (b) in relation to the High Court the Advocate General of the State or any of the States for which the High Cour has been established and (c) in relaion to the Court of a Judicial Commissioner such Law Officer as the Central Government may, by notification in the official gazette specify in this behalf.

Union Territory of Delhi is unique in that it has its own High Court. There is, however, no Advocate General in relation to that High Court In the